

**IN THE COURT OF NATIONAL GREEN TRIBUNAL
DELHI**

Execution Application No. 15/2024

In

In Original Application No. 642/2023

In the matter of:

**Resident Welfare Association
F-Block (West), VikasPuri**

..... Applicant

Versus

**Horticulture Department of MCD
(West Zone) & Anr.Respondent (s)**

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Through



PUA KALRA

Standing Counsel MCD

Chamber No. 430, Block-I

Delhi High Court, New Delhi.

Mob. 9312839323

Email:- pujakalra09@gmail.com

NEW DELHI

DATED 23/08/2024

IN THE COURT OF NATIONAL GREEN TRIBUNAL
DELHI

Execution Application No. 15/2024

In

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In the matter of:

Resident Welfare Association
F-Block (West), VikasPuri..... Applicant

Versus

Horticulture Department of MCD
(WestZone) & Anr..... Respondent (s)

Status Report in the shape of affidavit on behalf of the
Respondent / Municipal Corporation of Delhi.

I, P.K. Banerjee S/o Sh. Sunil Kumar Banerjee, Age about 55 years, Deputy Director Horticulture, West Zone, Municipal Corporation of Delhi, on behalf of the Municipal Corporation of Delhi.

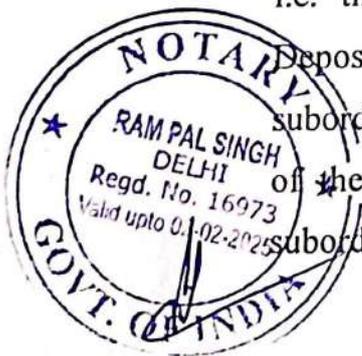
I, the above named deponent do hereby solemnly affirm and declare as under:-

1. That I am presently posted and Deputy Director Horticulture /West Zone, MCD, New Delhi and is conversant with the facts of the case based on the official records maintained by the department, am as such competent to depose thereto.

That the deponent being aware of the facts of the case on the basis of record available in the office and having read and understood the contents of the aforesaid Petition, is competent to depose by way of the present status report in my official capacity as state above.



3. That in compliance of the Order of Hon'ble NGT dated 18.10.2023, an inspection of the booking site at Park Dussehra Ground, also known as Bharpai Devi Jindal Park at F-Block VikasPuri, was conducted by the then Deputy Director (Horticulture) on 25.10.2023, within the stipulated three-month period as directed by the Tribunal.
4. That during the inspection, it was observed that commercial activities were taking place within the park. Consequently, security deposits totaling Rs. 60,000 were forfeited from the following booking parties:
 - o Rs. 30,000/- forfeited from Sh. Mool Chand, Trustee, GyanSarovar Charitable Trust (Regd.) organizing the Ganesh Chaturthi (Religious Programme) Function at F-Block DushheraGrond, VikasPuriw.e.f. 19.09.2023 to 28.09.2023.
 - o Rs. 30,000/- forfeited from Sh. Sat Narayan, Lok Jan KalyanSewaSamiti (Regd.), organizing the Ganesh Chaturthi (Religious Programme) Function at F-Block Dushhera Ground, VikasPuriw.e.f. 29.09.2023 to 02.10.2023.
5. That this forfeiture of security deposits was duly recorded in paragraph 10 of the affidavit dated 24.05.2024. The evidentiary noting of the Horticulture Department, West Zone and G-8 reflecting forfeiture of Security Deposit is enclosed as **Annexure-R1**.
6. That after compliance of the Hon'ble NGT order dated 18/10/2023 i.e. the inspection of booking site and forfeiture of Security Deposit, the abovestated note was duly marked to the concerned subordinate staff for sending the compliance report to the email ID of the Registrar of the National Green Tribunal. However, the subordinate staff failed to submit the report and did not

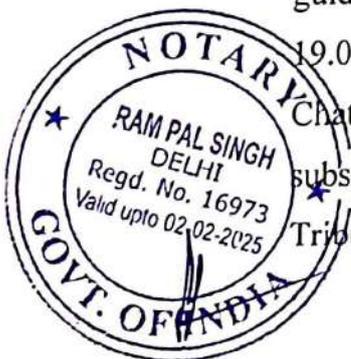


communicate this lapse to the undersigned. When this instance of non-submission of the compliance report came to the notice of the undersigned, a show cause notice vide No. DDH/WZ/2024/52 dated 04/06/2024 was issued. The same is enclosed as **Annexure-R2**.

7. That it is submitted that the current Deputy Director (Horticulture) is managing the responsibilities of four zones and headquarters. Ideally, each zone should be managed by individual Deputy Directors (Horticulture), requiring one Deputy Director per zone and headquarters. However, due to staff shortages, one Deputy Director is currently handling the responsibilities of four zones and headquarters, which should ideally be managed by five Deputy Directors. The copy of Assignment of Work Charge is enclosed as **Annexure-R3**.

8. That due to administrative reasons, i.e., the transfer of the then Deputy Director (Horticulture) and the significant additional charge on the current Deputy Director (Horticulture), the undersigned was unable to ensure the submission of the compliance report despite compliance of Hon'ble NGT order dated 18/10/2023 as effectively as intended. It appears there was a lapse in communication and follow-through by the subordinate staff regarding the submission of the report.

9. That with regard to the reference of FIR dated 15.09.2023, it is clarified that this FIR pertained to a previous organizer who failed to remove the swings. The department consistently takes action against any violations of the booking period as per municipal guidelines. The F-Block Dussehra Ground was booked from 19.09.2023 to 28.09.2023 & 29.09.2023 to 02.10.2023 for Ganesh Chaturthi, necessitating the ground's complete vacation before the subsequent function. Therefore, there was no intent to mislead the Tribunal, but rather a misunderstanding in the communication of



details. The Horticulture Department, West Zone/MCD is following the guidelines of Resolution No. 64 Dated: 10.09.2012 duly approved by the Corporation in respect of Celebration of DurgaPooja and other Religious Functions in the parks under MCD. The guidelines have been framed in directions of Hon'ble High Court orders in the matter of BHABAJIBAN BHATTACHARYA AND ORS Versus MCD and ORS in WP(C) No. 6657/2011 Dated: 27.09.2011. The photocopy of resolution are enclosed as **Annexure-R4 (Colly)** order dated:6657/2011.

10. That with regard to concern of noise pollution, it is highlighted that as per prevailing guidelines no DJ will be played after 10.00 PM. The Police Department should enforce such noise control regulations because MCD does not have the force to control such crowds.

11. That with regards to the digging of pits, it is submitted that no permission for digging of pits was given to the park booking party. The same was dug by the booking party on 13.05.2024 to avoid water logging at the venue. Upon receipt of the complaint, the pit was immediately closed by the organizer after direction by the Garden Chowdhary on 14.05.2024. The photographs of park after close the pit are enclosed as **Annexure-R5**.

12. That further security deposit amounting to Rs 10,000/- was forfeited in respect of DivyaJyotiJagritiSansthan (Regd.) Organizing the **KATHA** (Religious Programme) as per policy dated 26.09.2012 function at F-Block, Dushhera GroundVikasPuriw.e.f. 07th-May-2024 to 20th-May-2024. Copy of the receipt of forfeited amount is enclosed as **Anexure-R6**.

13. That as per Section 43(za) of the Delhi Municipal Corporation Act, the Corporation has discretionary powers to promote public convenience or general welfare. Allowing affordable use of Municipal Parks for marriages, social, and religious function helps



meet the high demand in Delhi, where community halls are insufficient, particularly benefitting those who cannot afford expensive venues, and thus promoting public welfare. Few parks of MCD are notified to serve the needs of the society.

14. That in terms of solid waste management, the answering respondent makes it mandatory while booking the said park, mandatory that, the park be returned neat and clean. It is the responsibility of the event organizer to manage waste during the function. Post-event, the cleanliness of the site is maintained by the Malies of the Horticulture Department, West Zone of MCD. As per direction given by this Hon'ble Tribunal vide order dated 04.04.2024 in the matter titled Rajaram C. Iyer V/s. GNCTD & Ors. Original Application No. 152 of 2023 has directed that SoP may be amended by inclusion of specific stipulation for imposition of high amount of penalty on the defaulters and also earmarking of specific part of the booking amount for utilization for remediating the environmental damage caused. That in response answering respondent/MCD sent a proposal to the higher committee for addition/amendment to the Park Booking Guidelines.

15. That according to Circular No. DOH/DDH/HQ/SDMC/2013/111 dated 31.05.2023 issued by Director(Hort.), parks used for functions such as marriages will have a peripheral green belt created with one row of tall trees, leaving space for gates. Where feasible, green lawns will be developed in the parks. These parks will remain open for children's to play when not booked. The green belt with one row of tall trees is intended to be created during the upcoming monsoon season when it is not the marriage season.

Copy of Circular is marked as Annexure-R7.



16. That the Handing Over/Taking Over of the concerned park from DDA and rough sketch of the same is attached as **Annexure-R8 (Colly)**.
17. That as such in pursuance to circular, Peripheral plantation of Park Dussehra Ground has been done and also one portion of the Dussehra Ground Park is maintained as a park, with the remaining area are divided into 3 Sites having ID No. FS/WZ/124/1, FS/WZ/124/2 & FS/WZ/124/3 for social and religious functions. The photographs of the developed portion of the Park Dussehra Ground is attached as **Annexure-R9 (Colly)**.
18. That additionally, there are various specialized parks in the proximity like Herbal Garden at Punjabi Bagh, Bindra Park at Rajouri Garden which contribute to environmental conservation efforts. The photographs of these parks are attached as **Annexure-R10 (Colly)**.
19. That, therefore, the compliance of Court directions regarding inspection of the sites and relevant actions were already taken, but only the report was not submitted, due to reasons elucidated in paragraph no. 4,5 and 6.

In light of the above, I respectfully submit that the compliance measures and actions taken were in good faith and in accordance with the Tribunal's directions. I request the Tribunal to consider the circumstances and administrative challenges faced by the Horticulture Department/MCD.



PK Bamejje
**RESPONDENT
DEPONENT**

292

23 AUG 2024

7

Verified at Delhi on this _____ day of August-2024 that the contents of the above affidavit are true and correct to the best of my knowledge and nothing material has been concealed there from.

By Kalyan

I Identify the Deponent who has Signed in my Presence

PK Bameerjee
RESPONDENT
DEPONENT



CERTIFIED THAT THE DEPONENT
Shri/Smt./Mr./Ms. PK Bameerjee
S/o, W/o, D/o Swati K. Bameerjee
R/o Pooja Kadra, Adm.
Identified By Shri/Smt. [Signature]
has Solely attested at Delhi
on 23/08/2024
that the contents of the affidavit which
have been read to him are
true and Correct to his knowledge.
Notary Public [Signature] (INDIA)

23 AUG 2024

दक्षिणी दिल्ली नगर निगम

As desired by the Deputy Commissioner, West Zone, MCD:-

In the instant case, it is to submit that as per the detailed note of the concerned Section Officer(Hort.), West Zone, MCD and is self explanatory and placed at page 1/N-03/N of the file. As per the report, the Horticulture Department, West Zone, MCD has an option of forfeiting of Security Money only of both the booking parties namely:-

- i) Sh. Mool Chand, Trustee, Gyan Sarovar Charitable Trust, DG-3/145, Vikaspuri, New Delhi,
- ii). Sh. Sat Narayan, Lok Jan Kalyan Sewa Samiti(Regd.), M-431, Shakurpur, Anandvas, New Delhi-110034.

In this regard, it is further submitted that the Hon'ble National Green Tribunal in its Order dated 18.10.2023 in O.A.No.642/2023 (I.A No.781/2023) directed and it is reiterated as under that:-

1. In this original application, the Residents Welfare Association of FBlock of Vikas Puri has made the complaint that the permission for various functions at Smt. Bharpai Devi Jindal Vatika, also known as Dussehra Ground, located in the vicinity of F-Block, Vikas Puri, New Delhi is being granted by the authorities in violation of environmental laws and the orders passed by the Hon'ble Supreme Court and NGT.
2. As per the allegation, the respondent authorities are permitting various functions including marriage functions in the park wherein the function organizers/tent owners takeover the entire park thereby restricting the right of the residents to use the park. After the function, no cleaning of the park is done.
3. It is also alleged that no measures have been taken to follow the guidelines in respect of solid waste management, water pollution, air pollution, etc. and that the function so organized in the park create noise pollution disturbing the life of the nearby residents. It is disclosed in the application that even the Superintendent of the MCD park has filed a complaint with the Vikas Puri Police Station alleging that the park does not get vacated from the grip of the function organizers and no action is taken.
4. The submission of Counsel for the applicant is that in terms of judgment of the Hon'ble Supreme Court in the case of M.C. Mehta vs. Union of India & Ors. reported in (2009) 17 SCC 683, the use of parks by MCD, NDMC and DDA for the purpose specified in the said judgment should not be permitted more than 10 days in a month and no function thereafter should be permitted during the remaining 20/21 days. In this regard, he has also placed reliance upon the interlocutory order of the Hon'ble Supreme Court dated 02.08.2021 passed in Civil Appeal Diary No(s) 15182 of 2021, North Delhi Municipal Corporation vs. President Budhela Welfare Association & Anr. The submission of Counsel for the applicant is that though repeated complaints were made to different authorities but till now, no action has been taken.

S.D.M.C.

TRUE COPY

5. The allegation made in the OA clearly reveals that a substantial issue relating to environment is involved and authorities are required to take appropriate action in accordance with the judgment of the Hon'ble Supreme Court as well as the existing rules and regulations of the MCD.

6. Hence, we direct the Director, Horticulture Department of MCD (West Zone) i.e. Respondent No. 1 to carry out the spot inspection of the park in question, ascertain the correct position in respect of allotment of the park and its use for different functions on the basis of the record as also the other material collected during the spot inspection and take appropriate remedial measures to ensure due compliance of the judgment of the Hon'ble Supreme Court and the applicable rules and regulations of the MCD. Let this exercise be completed within a period of three months from today.

7. Respondent No. 1 will submit the action taken report before the Registrar General of this Tribunal by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. If found necessary, the matter will be listed before the Bench for consideration.

8. OA is accordingly disposed off.

9. A copy of this order be forwarded to the Director, Horticulture Department of MCD (West Zone) by e-mail for compliance. A inspection was carried out on dt.25.10.2023 by the then Dy. Director (Hort.) at Bharpai Devi Jindal Park, F Block Vikas Puri and found commercial activity in the park.

Keeping in view of the above, it is proposed that the security money {Rs. 30,000/-+ 30,000/- respectively = Rs. 60,000/-(Rupees Sixty Thousand Only)} be forfeited from the both the booking parties namely:-

- i) Sh. Mool Chand, Trustee, Gyan Sarovar Charitable Trust, DG-3/145, Vikaspuri, New Delhi,
- ii). Sh. Sat Narayan, Lok Jan Kalyan Sewa Samiti(Regd.), M-431, Shakurpur, Anandvas, New Delhi-110034.
- iii) The Action Taken Report be submitted within 03 months by the Dy. Director(Hort.), West Zone, MCD through e-mail be complied with accordingly.

Submitted for kind information pl.

[Signature]
12/12/23
Section Officer(Hort.),
West Zone, MCD
Section Officer (Hort.)
West Zone, MCD

[Signature]
12/12/23
SUBIN ZAMMICH
Asstt. Director (Hort.)
West Zone, MCD

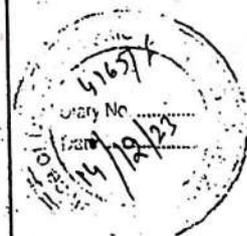
P.K. BANERJEE
Dy. Director (Hort.)
West Zone/ MCD

P.K. Banerjee
12.12.2023

As proposed.

[Signature]
19/12/23

[Signature]
12/12/23
[Signature]
21/12/23



412/004/24
12/12/23
19/12/23

TRUE COPY

DC/WZ/MCD

97

23



दिल्ली नगर निगम
MUNICIPAL CORPORATION OF DELHI



Form CI-1

Visit us at : www.mcdonline.gov.in

नाम/Name

Lok Jan Kalyan Sewa Samit

पता/Address

M-431, Shaktipur Anand
New Delhi 11004

सम्पर्क/Contact No.

उद्देश्य/Purpose

RECEIPT

दिनांक/Date

विभाग/Department

क्षेत्र/Zone

6/9/23

Amount 96699

Below mentioned amount received, will be credited to the concerned accounts.

| लेखाशीर्ष/Head of A/c | विवरण/Particulars | राशि/Amount (Rupees) |
|-----------------------|----------------------|----------------------|
| | Bookings of Jan 2023 | 3,000/- |
| | Outstanding | 3,000/- |
| | F.S. 12/24/23 | 10,000/- |
| | 4 books | 300/- |
| | religion | 300/- |
| | | 37,100/- |

राशि (शब्दों में)/Amount (in words)

कुल/Total :

नकद/चैक/डी.डी.नं./Cash/Cheque/DD No. :

बैंक/Bank :

216692

शाखा/Branch :

चैक भुगतान स्वीकृत होने की स्थिति में।

Cheque subject to realisation/authorisation.

Signature of
Personnel Issuing Receipt
with Name & Designation

TRUE COPY



दिल्ली नगर निगम
MUNICIPAL CORPORATION OF DELHI



Form CI-1

Visit us at: www.mcdonline.gov.in

Name: Sh. Mohd Chamil
Address: (Uyam Sarover Charitable
DH - 3/115 Vaidya Park
New Delhi

रसीद/RECEIPT
No.: DM
दिनांक/Date: 21/12/23
विभाग/Department: Hort
क्षेत्र/Zone: West
96681

How mentioned amount received, will be credited to the concerned accounts.

| शीर्ष/Head of A/c | विवरण/Particulars | राशि/Amount |
|-------------------|--------------------------------|-------------|
| 120-A-1 | Bookings of Land | 30,000 - |
| 130-018 | Land in N.V. F.S. No. 11/124/2 | 7110 - |
| | (Note: Activity album) | |

(शब्दों में)/Amount (in words): 37,110
कुल/Total: 37,110
चेक/डी.डी. नं./Cash/Cheque/DD No.:
बैंक/Bank: Kotak Mahindra Bank
शाखा/Branch: 19112

गतान स्वीकृत होने की स्थिति में।
Subject to realisation/authorisation.

Signature of
Personnel Issuing Receipt
with Name & Designation

TRUE COPY



Annexure. R-297

12



Municipal Corporation of Delhi
Office of the Deputy Director (Hort.)/West Zone
4h Floor, Dr. Sahib Singh Verma Nigam Bhawan
Near Shivaji College Raja Garden New Delhi-110027

NO.DDH/WZ/2024/ 52

Dt. 04/6/24

Subject: Show Cause Notice Regarding Violation of NGT Order on Events Held at Dussehra Ground, Vikaspuri.

It has come to the attention, through a news article published in the Times of India on 03/06/2024 titled "NGT raps MCD for flouting order, holding events in park," that social and religious events have been frequently held at the Dussehra ground in Vikaspuri, West Delhi, exceeding the permissible limit of 10 days per month as mandated by the National Green Tribunal (NGT) order dated October 18, 2023.

As per the information and documents attached to the application filed by the resident welfare association (RWA), the ground was booked for events from May 7, 2024, to May 20, 2024, totaling 14 days. This action is in direct violation of the NGT order and has resulted in environmental damage, including the digging of pits up to 10 feet deep.

In light of these violations, you are hereby directed to show cause within 2 days from the receipt of this notice as to why disciplinary action should not be taken against you for failing to comply with the NGT order and for allowing the usage of the Dussehra ground beyond the stipulated limit.

Your explanation should include:

1. The reasons for permitting events beyond the 10-day limit.
2. The measures taken to ensure compliance with the NGT order.
3. Steps undertaken to address and mitigate the environmental damage caused by the events.

Failure to provide a satisfactory explanation within the stipulated time will result in appropriate disciplinary action as per the rules and regulations of the Municipal Corporation of Delhi.

1. Sh. Surender Singh, ADH/WZ
2. Sh. Sheesh Pal Tomar, SOH/WZ
3. Sh. Satish Kumar, Chowdhary, Dussehra Ground
4. Sh. Dharam Prakash, Dealing Assistant

P.K. Banerjee
Deputy Director(Hort.)
West Zone, MCD
P.K. BANERJEE
Dy Director (Hort.)
West Zone, M.C.D.

Copy to:-

1. ✓ DC/West Zone
2. D-in-C/Hort./MCD
3. DOH-II/MCD

Handwritten notes:
Kindly discuss.
[Signature]
05/6/24
DDH/WZ
MSO/WZ

[Signature]
TRUE COPY

500/33H/WZ
06/6/24



MUNICIPAL CORPORATION OF DELHI
HORTICULTURE HEADQUARTER
E-1 BLOCK, 16TH FLOOR, DR. S.P.M. CIVIC CENTRE
J.L. NEHRU MARG, NEW DELHI-110002



No. AC(Hort.)/HQ/MCD/ 2023-24/ 1128

Dated 19.10.2023

OFFICE ORDER

In order to streamline the Horticulture Department following transfer posting of Dy. Director (Horticulture) are made with immediate effect:

| S. No. | Name of DDH | Present Assignment | Now Assignment / Charge | Salary from |
|--------|----------------------|---|--|-----------------------|
| 1. | Sh. V. Sathish Kumar | 1. West Zone 2. Najafgarh Zone 3. Rohini Zone 4. Narela Zone 5. HQ-I 6. All Projects under Dir.(Hort.) 7. Planning Section of Horticulture Deptt. | 1. Rohini Zone 2. Narela Zone 3. Civil Line Zone 4. City S. P. Zone | Civil Line Zone |
| 2. | Sh. P. K. Banerjee | 1. South Zone 2. Central Zone 3. HQ-II 4. All Projects under Dir.(Hort.)-II 5. Quality Control of Horticulture Department | 1. South Zone 2. Central Zone 3. West Zone 4. Najafgarh Zone 5. HQ-II 6. All Projects under Dir.(Hort.)-II 7. Quality Control of Horticulture Department | HQ |
| 3 | Sh. K. P. Sharma | 1. Karol Bagh Zone 2. Keshav Puram Zone 3. City S. P. Zone 4. Civil Line Zone | 1. Karol Bagh Zone 2. Keshav Puram Zone 3. Shahdara (North) Zone 4. HQ-I 5. All Projects under Dir.(Hort.)-I 6. Planning Section of Horticulture Department | Karol Bagh Zone |
| 4 | Sh. Keshav Lal | 1. Shahdara (North) Zone 2. Shahdara (South) Zone | 1. Shahdara (South) Zone | Shahdara (South) Zone |

This issues with the approval of the competent authority.

K. S. Berman
Asstt. Commissioner(Hort.)HQ 19.10.2023

All Concerned.

Copy to:

1. Additional Commissioners (Hort.) for kind information please.
2. PS to Commissioner, MCD for information of Commissioner, MCD.
3. Director-in-Chief for information please.
4. All Zonal Dy. Commissioners
5. Director (Horticulture)-I
6. Director (Horticulture)-II
7. B & FO / MCD
8. D.C.A. (F&G)
9. DCA (HQ)
10. All Asstt. Directors (Horticulture)
11. Accounts Officer (HQ)
12. A.A.O. (Hort.)HQ
13. A.S.O. (Hort.)HQ.

TRUE COPY

ANNEXURE-R-4299 (ally)

14

SOUTH DELHI MUNICIPAL CORPORATION
HORTICULTURE DEPARTMENT (HQ)
3rd FLOOR, CIVIC CENTRE
J.L. NEHRU MARG, NEW DELHI-02

No. HORT/DYCN-126-226/2012-00002/252

Dated: 26/09/2012

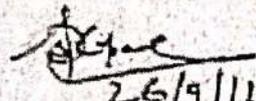
Sub: Booking of parks for celebration of Durga Pooja and other religious functions in the park under SDMC.

Corporation in its meeting dated 10/9/2012 vide its Resolution No 64 approved the guidelines for booking of parks for various religious functions.

The agenda item which has been approved with modifications by the Corporation alongwith the Resolution No 64 approving the same are enclosed herewith for necessary action.

The above guidelines have been framed in directions of Hon'ble High Court orders in the matter of BHABAJIBAN BHATTACHARYA AND ORS versus MCD and ORS in WP(c) No 6657/2011 Dated 27/01/2011

It is to mention that Court directions already being follow in regard of booking of parks should continue to be followed.


26/9/12
Director of Horticulture
SDMC

To

- 1 Dy. Commissioner / Central Zone
- 2 Dy. Commissioner / South Zone
- 3 Dy. Commissioner / West Zone
- 4 Dy. Commissioner / Najafgarh Zone
- 5 Dy. Dir (Hort) / Central Zone
- 6 Dy. Dir (Hort) / South Zone
- 7 Dy. Dir (Hort) / West Zone

3- DDH / N42

O/c


TRUE COPY

15

दिनांक 10/9/12 को हुई नगर निगम की समिति की प्रतिनिधि

के प्रस्ताव संख्या 64 की प्रतिलिपि।

No. F.33/1011/SDMC/19/1011

Dated: 7/9/12

From :-

The Commissioner,
South Delhi Municipal Corporation
Dr.S.P.M.Civic Centre,
Delhi-110002.

To

The Municipal Secretary
South Delhi Municipal Corporation
Dr.S.P.M.Civic Centre,
Delhi-110002.

UB No. 3

Sub :- Celebration of Durga Puja and other religious functions in Parks of under SDMC.

Every year Ram Lila, Durga Puja and other religious functions are celebrated in some of the parks of SDMC. Approvals are granted on case to case basis. In the year 2011 also permissions were granted for holding the Durga Puja in some of the parks of C.R.Park in Central Zone. One such permission for holding the Durga Puja in K-Block park of C.R.Park was granted to Milan Samiti. However the residents of K-Block, C.R.Park approached the Hon'ble High Court against the approval. Hon'ble High Court of Delhi set aside the order issued by the MCD. While setting aside the order, the Hon'ble Court in its order dated 27.9.2011 also mentioned that "Respondent No.1 and 3/MCD are directed to ensure that the park is maintained as recreational park and no public/private function is held there. This however does not preclude the RWA from approaching the respondent/MCD with a request to notify the subject parks for purposes of holding social / religious functions, private / public functions etc. in future. If such an application is received by the respondent MCD, it shall consider the same as per its policy and rules framed in that regards and take a decision thereafter hearing all the stakeholders."

The President of Chittranjan Park Joint Puja Committee vide its letter dated 10th January, 2012 requested for notifying the following seven parks for holding the Durga Puja :-

| | |
|---|---|
| 1 | D-Block in Park, Facing House No.D-656, Chittranjan Park, New Delhi. |
| 2 | Park E-Block, Facing H.No.E-807, Chittranjan Park. |
| 3 | Park in Pkt-40, Chittranjan Park, Facing H.No.40/24, Chittranjan Park, New Delhi. |
| 4 | Zonal Park in Front of H.No.1-1641, Chittranjan Park, New Delhi. |
| 5 | B-Block Park in Front of H.No.B-182, Chittranjan Park New Delhi. |
| 6 | Zonal Park Facing J-1960-J-1967, Chittranjan Park New Delhi. |
| 7 | Park adjacent to K-2019, Chittranjan Park, New Delhi. |

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The above list of parks includes the parks of K-Block, C.R.Park, where the Hon'ble High Court struck down the permission granted for holding the Durga Puja. To get the public response regarding the notification of above parks for Puja an advertisement was issued in following News Papers :-

1. Nav Bharat Times on 21.7.2012
2. Economic Times (Delhi) on 21.7.2012
3. Times of India on 21.7.2012
4. The Statesman on 21.7.2012
5. Roznama Rashtriya Sahara on 21.7.2012

In response to above advertisement the response received from the Public is as follows :-

| Sl. No. | Puja Samity & Location of Park | Name of representing Stake Holders | Comments received from Stake Holders |
|---------|---|--|---|
| 1. | Sarbojanin Puja Samity(Regd.) D-Block in Park (Facing House No.D-656, Chittaranjan Park, New Delhi) | D-Block Residents Welfare Society, C.R. Park (Regd.) | No objection to Puja Celebration at D-Block Puja Ground, C.R.Park. |
| 2. | Chittaranjan Park, Purbanchal Durga Puja Samity (Regd.) in Park E-Block (Facing H.No.E-807, Chittaranjan Park) | Residents Welfare Association, E-Block, C.R.Park | No objection for holding Puja in the park E-Block Puja Ground, C.R.Park. |
| 3. | Navapalli Puja Samity (Regd.) in Park in Pkt-40, Chittaranjan Park, (Facing H.No.40/24, Chittaranjan Park, New Delhi) | (1)Pocket-40 Chittaranjan Park Residents Welfare Association (Regd.) (2) Mr.S.K.Dutta & Residents of K-1 Block, Chittaranjan Park. (3)Mr. Bapi Pal & Residents of Pkt-40, Chittaranjan Park. (4) Pocket K-1 Chittaranjan Park Residents Welfare Association (Regd.) | (1) No objection to organize religious functions in said park. (2) No objection to organize religious functions in said park. (3) No objection to organize religious functions in said park. (4) No objection for religious functions in park opp.H.No.40/24, C.R.Park.- |
| 4 | Mela Ground Puja Samity (Regd.) in "Zonal Park" in Front of H.No.1-1641, Chittaranjan Park, New Delhi) | Mr.Gopash Chaudhary r/o H-1536, CR park and 74 other residents different Pkts. of CR Park | No objection for Durga Puja Festival in Mela Ground. |
| 5. | Chittaranjan Park Durga Puja Samity (Regd.) B-Block (Front of H.No.B-182, | (1) B Block Welfare Association (Regd.), C.R.Park | (1) No objection for celebration "Puja"(Durga) in B-Block ground. |

| | | | |
|----|---|---|---|
| | Chittaranjan Park New Delhi) | (2) A Block Lane 3 Association (3) CR park A Block Social Welfare Association (4) B-Block Pragatisheel RWA CR Park (5) CR Park Maa Durga RWA (6) Mr. Shantnu Gua Ray, B-385, CR Park (7) Several representations from residents of B-Block C.R.Park. | (2) No objection to the performance of Durga Puja at B-Block ground. (3) No objection to the performance of Durga Puja at B-Block ground. (4) No objection to perform the Durga Puja at B-Block Puja Ground. (5) No objection for celebration Durga Puja in B-Blk. Puja Ground. (6) No objection for the celebrations. (7) Do not have any objection with this celebration to continue in the B-Block Puja Ground. |
| 6. | Co-Operative Ground Durga Puja Samity (Regd.) In "Zonal Park" (Facing J-1960-J- 1967, Chittaranjan Park, New Delhi) | Mr. Jadav Ch. Dey, Co-Operative Ground Durga Puja Samity (Regd.), K-2033 C.R.Park and 61 nos. residents of different Blocks/Pockets of C.R.Park. | Supported Durga Puja Celebration by Co- Operative Ground Durga Puja Samity. |
| 7 | Milan Samity (Regd.) In park adjacent to K-2019, Chittranjan Park, New Delhi | (1) K-Block Chittaranjan Park Residents Welfare Association (Regd.) (2) Residents of K- Block, C.R.Park | (1) The Association has cited the orders of Hon'ble High Court of Delhi dated 27.9.2011 & strongly objected to holding of Durga Puja/Social functions in park adjacent to K- 2019, CR Park. (2) -Do- |

Further objections were also invited regarding M-Block Park of G.K.-II and no representation was received in that regard.

The K-Block RWA has strongly objected for holding the Durga Puja in the K-Block Park. For the remaining six parks of C.R.Park, none has objected for holding the Durga Puja in these parks.

In the meantime Corporation and Standing Committee have also passed resolutions for allowing the holding of Puja in above parks.

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Therefore, as per the direction of the court and based on public opinion received, it is proposed that Durga Puja may be allowed to be held in the following parks of C.R.Parks, Central Zone

| | |
|----|---|
| 1. | D-Block in Park, Facing House No.D-656, Chittaranjan Park, New Delhi. |
| 2. | Park E-Block, Facing H.No.E-807, Chittaranjan Park. |
| 3. | Park in Pkt-40, Chittaranjan Park, Facing H.No.40/24, Chittaranjan Park, New Delhi. |
| 4. | Zonal Park in Front of H.No.1-1641, Chittaranjan Park, New Delhi. |
| 5. | B-Block Park in Front of H.No.B-182, Chittaranjan Park New Delhi. |
| 6. | Zonal Park Facing J-1960-J-1967, Chittaranjan Park, New Delhi. |

Further Puja may also be allowed in the park of M-Block, G.K.-II as per the public opinion received. It is worth mentioning that SDMC is already having the detailed guidelines for holding the private functions in the parks. Further the number of parks have also been fixed for holding the marriage etc. as per the directions of Hon'ble High Court. These parks are booked online.

As Ram Lila, Dushera, Durga Puja etc. are being celebrated for past many years in some of the parks of SDMC. Therefore following guidelines are proposed for streamlining the holding of religious functions in the parks :-

1. Parks will be booked in the name of registered society only after receiving the letter in their letter head alongwith the consent of the local area councillor on the basis of first come first serve.
2. If Puja is proposed to be held on a park which is not booked online, then following additional guidelines are proposed :-
 - (i) Only those parks will be booked, in which Puja or the some religious function is being held for atleast last 5 years. (proof of booking is to be submitted).
 - (ii) No new park will be booked.
 - (iii) No ornamental park will be booked.
3. Party will submit NOC from Police and Fire Service Department.
4. There will be no ground rent for booking upto 15 days (which includes days required for preparation and dismantling of Puja Pandal etc.) Beyond 15 days the concerned society will pay a ground rent of Rs.4000 per day in case the park is not in the list of online booking. In case the park is available in the list of online booking, the rate charged for religious purpose beyond 15 days of booking will be the normal rate of park booking already prescribed for holding private functions. However in each case of booking following charges will be paid by all :-
 - (i) Licence Fee - Rs.1,000/- (Rs. One thousand only).
 - (ii) Cleaning Charges towards cleaning after the society leaves the park - Rs.1,000/- (Rs. One thousand only).
 - (iii) Security Deposit - Rs.10,000/- (Rs. Ten thousand only) (Refundable on successful completion of terms and conditions).

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5. Day to day cleaning and maintenance of hygiene during the booking period will be the responsibility of the Society concerned.
- ✓ 6. All the bookings for holding religious function will be done manually with the approval of the Deputy Commissioner concerned.
7. No plants and infrastructure of the park will be damaged.
7. If any Jhula or temporary shop is required at the site of Puja then separate permission may be obtained from the Dy. Commissioner / zonal authorities under the relevant existing rules.
8. Society will submit an affidavit for complying all the laid down conditions and taking the responsibility for any untoward incident. In case of damages, amount will be deducted from the Security-Deposit and the balance amount, if any will be payable by the Society concerned.

The preamble may be placed before the Corporation as an urgent business for approval.

[Signature]
Additional Commissioner-II
For Commissioner

Urgent Business No. 3

Subject :— Celebration of Durga Puja and other religious functions in the parks of Chhtranjan Park under SDMC.

Shri Subhash Arya moved and Shri Rajesh Gehlot seconded the following motion :—

Resolution No. 64 — Resolved that proposal of the Commissioner as contained in his letter No. F. 33/Hort./SDMC/191/C&C dated 7-9-2012, be approved with the following modification :—

1. Durga Puja/religious functions be allowed in all the seven parks mentioned in the list of parks to be notified, as detailed in the aforesaid letter.
2. In the para above the guidelines proposed for streamlining the holding of religious functions the words "Chhat Puja, Pongal, Onam and Guru Parb" be added between the words 'Durga Puja' and 'etc.'.
3. In the Guidelines proposed to streamlining the holding of religious functions in the Parks, the Point No. 1 be read as under :—
"Parks will be booked in the name of registered society/RWA and old functionary only after receiving the letter on their letter Head by taking the permission directly from the Zonal Deputy Commissioner".
4. In the list of charges mentioned in the abovesaid letter of the Commissioner, Point No. 2 be read as under :—
"During the Puja time/religious functions any Jhula or temporary shop is required at the site of Puja/function be allowed to be installed free of cost after obtaining separate permission from the Dy. Commissioner/zonal authorities under relevant existing rules."

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5. (i) In the lists of parks in the para in response of Public at S. No. 7 in the column "Puja Samiti and location of Park" following be added :—

"in original it is a playground not an ornamental park".

- (ii) and in the column "Comments received from Stake Holders following be added :—

"The Double Bench of Hon'ble High Court of Delhi in para 2 of its order dated 30-9-2011 has directed that :—

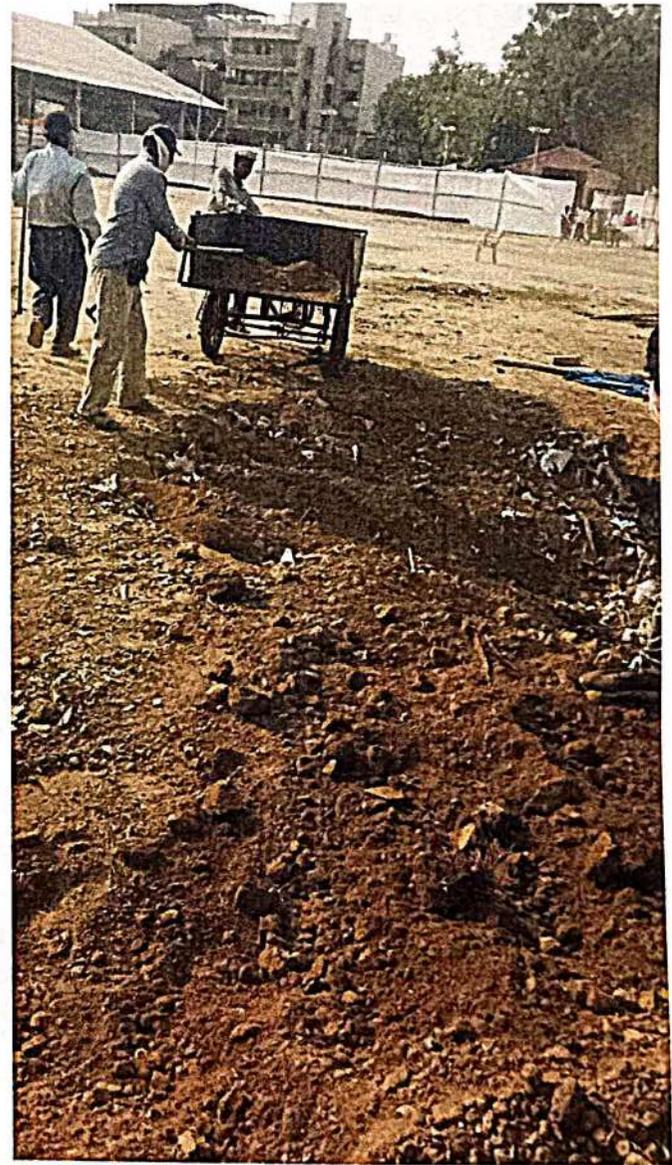
"Under these circumstances we dispose of the appeal as in fructuous and would highlight that if the appellant still requires the park where permission was earlier granted by MCD to be used for Durga Puja in future, it would be open to the appellant to make a representation requiring Commissioner, MCD to consider whether the park in question can be notified as one where religious and social functions can be held."

Also the MCD vide its order issued in September, 2011 had also allowed to hold the Puja only in play ground area in the same Park.

The motion was carried.

ॐ श्रीगणेशाय नमः
 २०/१०/११
 श्रीम. नारायण
 दिल्ली नगर निगम

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ANNEXURE R-6

23

IN

दिल्ली नगर निगम

May kindly peruse the letter of Sh. Satish Kumar, Chaudhary, Ward No. 107/WZ, DG-III, Vikas Puri, it was informed that the organizer, Divya Jyoti Jagriti Sanstha, organized a religious program from 07.05.2024 to 20.05.2024. Sh. Satish Kumar inspected the site on 13.05.2024 and found a large hole, approximately 3x4 meters, at the function site in the park.

Keeping in view of the above, the horticulture department West Zone, MCD is proposing to forfeit the security money of the booking party.

Submitted please.

ADH/WZ 19/7/24
SURENDRA SINGH
Assit. Director (Hort.)
West Zone, MCD

19/7/24
A.S.O/WZ
A.S.O. (Hort.)
West Zone/MCD

DDH/WZ PK Banerjee
19.07.2024
PK BANERJEE
Dy Director (Hort.)
West Zone MCD

DC/WZ

As proposed.
25/7/24

ADH/WZ

PKB
29.07.2024

ADH/WZ

111/DDH/WZ
23/7/24
26/7/24



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Handwritten initials and a box at the bottom right corner.

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दिल्ली नगर निगम
MUNICIPAL CORPORATION OF DELHI



Visit us at : www.mcdonline.gov.in

नाम/Name: Sh. Suman Narayan, Secretary
 पता/Address: Divya Jyoti Jagruti Sansthan, Plot No-3, Pkt. DCF, Paschim Road, Behind Pushpanjali Enclave, Pitambra Ex, Delhi-34 क्षेत्र/Zone West
 सम्पर्क/Contact No.:
 उद्देश्य/Purpose: Park Booking

रसीद/RECEIPT No. : EF
 दिनांक/Date: 02/5/2024
 विभाग/Department: Horticulture

Below mentioned amount received will be credited to the concerned accounts.

| लेखाशीर्ष/Head of A/c | विवरण/Particulars | राशि/Amount |
|-----------------------|--|---------------|
| 11-130-0263 | Booking of Park ID Nos 124/01, 124/02, 124/03 | 30,000 |
| 20 A-I | for Shri Mad. Bhagwati Katha, Religious Program | 3,000 |
| | ref - 11/5/24 to 20/5/2024 (14 days) vide approval of Comptroller on dated - 11/5/2024 | 3,000 |
| | (No- Commercial Activity Allowed) | 1080 |
| | | 30 |
| | | <u>37,110</u> |

राशि (शब्दों में)/Amount (in words): Thirty Seven thousand One hundred
 कुल/Total: 37,110/-

नकद/चैक/डी.डी.नं/Cash/Cheque/DD No: 507409 बैंक/Bank: Ten Only शाखा/Branch: ICICI Bank Co- 110
 21/5/24, Paid Rs- 30,000 507407
 21/5/24

चैक भुगतान स्वीकृत होने की स्थिति में।
 Cheque subject to realisation/authorisation.

Signature of Personnel Issuing Receipt with Name & Designation

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ANNEXURE 310 R-7

25

SOUTH DELHI MUNICIPAL CORPORATION
OFFICE OF DIRECTOR(HORTICULTURE)
3RD FLOOR, E-BLOCK, DR.S.P.MUKHERJEE CIVIC CENTRE
J.L.NEHRU MARG, NEW DELHI-110002

No. DOH/DDH/HQ/SDMC/2013/.../111).....

Dated : 31/5/2013

C I R C U L A R

Sub:- Regarding Proposal for creating new sites for booking for marriages etc and approval of revision of rates and process of park booking etc.

(A) Booking of parks and other sites being maintained by Horticulture Department, SDMC

A resolution has been passed by Corporation vide Resolution No.253 dated 25.3.2013 regarding proposal for creating new sites for booking for marriages and other functions etc. and approval of revision of rates and process of booking of parks etc. (Copy enclosed). As per the resolution passed by the Corporation, "The parks and other sites shall be booked at the existing rates and hence no increase in the rates for booking of parks and other sites. The park situated at Nanak Pura Village which was earlier booked @ Rs.8000/- per day, has been amended and the same will be booked @ Rs.4000/- per day."

The booking rates of parks and other sites were approved by the Corporation vide resolution No.113 dated 15.6.2010. Further the competent authority also approved the following which are also being followed :-

- a) Three Special Function Sites of Subhash Nagar Chhatri Wala Park, Beri Wala Park and 8-Block Park were ^{earlier} approved for booking @ Rs.10,000/- were approved for booking @ Rs.8000/- per day for uniformity of rates with other parks.
- b) The special conditions mentioned in the preamble regarding disclosing the names of the tent house, fine for illegal occupation of parks and non park sites, opportunity cost of non park sites of Punjabi Bagh etc. were modified as follows :-
 - (i) The following fees may be charged for each day taken for installing, dismantling (minimum one day for installing and one day for dismantling or actual) and / or keeping tent installed without permission.

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| Sl.No. | Booking rate per day of Park and Function Site | Rate per day of installing and dismantling etc. |
|--------|--|---|
| 1 | Rs.4000/- | Rs.3000/- |
| 2 | Rs.8000/- | Rs.6000/- |
| 3 | Rs.25000/- | Rs.15000/- |

The booking charges will be paid by the party booking the park. Charges for installation and dismantling of the tent and any fine etc. will be paid by the Tent House / Tent Owner as per the actual days used / occupied.

- (ii) If there is no function in the park but tent house is occupying the park, the fine will be same as are charges for installing and dismantling. However, if the function is being held on the site illegally / without permission, the fine will be three times the rate of booking of the park / function site.
- c) Security deposit were fixed Rs.5000/- and cleaning charges Rs.1000/- and license fee Rs.500/- for parks being booked @ Rs.4000/- per day and @ Rs.8000/- per day.

The detailed zonewise list of parks allowed for holding marriages and other functions by booking through CSB is enclosed at **Annexure-I** alongwith rates etc. The rate for booking of Ambedkar Stadium will be Rs.5000/- per day. Booking charges for practicing / organising football matches by school / colleges teams shall be @ Rs.500/- per day during day time.

The detailed existing guidelines for booking of parks will remain same and are enclosed herewith at **Annexure-II**.

The parks which are being used for holding functions like marriage etc a peripheral green belt will be created with one row of tall trees leaving the space for gates. Where ever possible green lawns in the park will be created. These parks will be open for playing of children when not booked. The green belt with one row of tall trees will be created preferably in the coming Monsoon Season when it is not a marriage season.

These parks be converted into green landscape by planting trees in the periphery and maintaining green belt along the boundary so as to give aesthetic look to these parks. Mali will be deputed to maintain these parks during function days and thereafter during the days when function are not held. It will help in maintaining these parks as green. While planting these parks area will be earmarked for cooking and for use of generator during the functions. A Board

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showing the landscape plan of the sites will be placed in all these parks. Department will make sure that the above said plan of the park be complied with by the function organizers. In case of any damage, the department will recover the same from security deposit of the organizers. This effort will also help in complying the basic issue of court order i.e. preserving the green, recreational and aesthetic use of the land. Further these parks can be utilized by children for playing games, when these are not booked. It is to mention that due to closure of a large number of parks for holding functions the other parks are also being degraded, as functions are mainly held in night and there are no chowkidar in horticulture department.

In all the parks which are being used for holding functions like marriage etc a peripheral green belt will be created with one row of tall trees leaving the space for gates. Where ever possible green lawns in the park will be created. These parks will be open for playing of children when not booked. The green belt with one row of tall trees will be created preferably in the coming Monsoon Season when it is not a marriage season.

(B) Creation of new sites for booking for marriages etc.

There are vacant plots and other areas available in the zone which may not get developed in near future. These sites are otherwise not giving any revenue can be used for holding marriages etc for short durations (i.e. year to year basis).

Each year in the month of August to September Horticulture Department in consultation with Community Service Department, Education, Land & Estate, Engineering Department etc. and area Councillor will identify the open spaces / plots etc. which are not developed and are not going to be developed or used for any project for next one year or which may be barren and devoid of trees and grass and which can be offered temporarily for booking for holding marriages etc for next marriage season(i.e. till June & next year).

The rate of booking of such open spaces / plots / barren sites etc. for holding functions like marriages etc. are as follows :-

| | Small area (upto 0.5 acre) | Medium area (more than 0.5 upto 1.0 acre) | Large area (More than 1.0 acre) |
|--|-------------------------------|---|---------------------------------------|
| Rates for booking (in Rs.) | 6000.00 | 12000.00 | 37500.00 |
| Charges for Installation & Dismantling (in Rs.) | 4500.00 | 9000.00 | 22500.00 |

The security deposit for sites proposed for booking @ Rs.37500/- will be @Rs.15,000/- with cleaning charges of Rs. 1500/- and License fee of Rs.1000/- in each booking. For the remaining areas Security Deposit will be @ Rs.5000/-. The cleaning charges will be @ Rs.1000/- in each booking and license fee @ Rs.500/- in each booking.

The booking charges will be paid by the party booking the park / sites. Charges for installation and dismantling of the tent and fine etc. will be paid by the tent owner as per actual days used and permission taken.

If there is no function in the park but tent house is occupying the park with permission the fine will be the same as are the charges for installing and dismantling as given in Serial No.4 above. However, if the function is being held on the site illegally or site is occupied illegally (without permission) the fine will be three times the rate of booking of the Park/Function Site. This is being charged at present also.

These Parks and Function Sites are given Booking IDs as follows: FC / ZONE CODE / WARD NUMBER / FUNCTION SITE NUMBER. In every ward FUNCTION SITE NUMBERS start from 1 and firstly all the parks being booked at the highest rates are numbered and so on. It is proposed that ID for the open spaces which are temporary booking sites may be given similarly except the function site number should start from TEMP1 beginning with the highest priced site of the ward.

Further, Every year in the month of the September Horticulture Department will examine afresh these sites if they will remain available for booking during the next year i.e. if no project etc will be coming in the areas or no developmental work is taking place during the next year then they may be continued for booking in the next year. Booking of open spaces etc. will help to increase the revenue and also it will be a help to the public.

For fixing the rates on above lines of the sites identified by the department a committee of two Dy. Directors Horticulture and one Assistant Director of Horticulture will be constituted and the rates and sites will be approved by the Commissioner, SDMC every year.

Following sites have already been identified and rates are as follows :-

- (a) One in front of office of the Dy. Assessor & Collector, M.C. Primary School, Sawal Nagar, ward no the area of this site is 0.25 and as such the rates of Rs.6000/- per day may be fixed for this site.

The security deposit for sites proposed for booking @ Rs.37500/- will be @Rs.15,000/- with cleaning charges of Rs. 1500/- and License fee of Rs.1000/- in each booking. For the remaining areas Security Deposit will be @ Rs.5000/-. The cleaning charges will be @ Rs.1000/- in each booking and license fee @ Rs.500/- in each booking.

The booking charges will be paid by the party booking the park / sites. Charges for installation and dismantling of the tent and fine etc. will be paid by the tent owner as per actual days used and permission taken.

If there is no function in the park but tent house is occupying the park with permission the fine will be the same as are the charges for installing and dismantling as given in Serial No.4 above. However, if the function is being held on the site illegally or site is occupied illegally (without permission) the fine will be three times the rate of booking of the Park/Function Site. This is being charged at present also.

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For fixing the rates on above lines of the sites identified by the department a committee of two Dy. Directors Horticulture and one Assistant Director of Horticulture will be constituted and the rates and sites will be approved by the Commissioner, SDMC every year.

Following sites have already been identified and rates are as follows :-

- (a) One in front of office of the Dy. Assessor & Collector, M.C. Primary School, Sawal Nagar, ward no the area of this site is 0.25 and as such the rates of Rs.6000/- per day may be fixed for this site.

- (b) An area of 0.6 Acres has been identified at Titar Pur Village ward No. 105. As such the rates of Rs. 12000/- per day may be fixed for this site.

All the Sites (including parks) will be booked following above guidelines. All these guidelines as above which were in practise in past regarding rates, fines etc. and which has been modified as above has now been approved formally by the Corporation. These approved guidelines will also be applicable for other sites etc. If any dispute arises regarding interpretation of the rules the same will be referred to Commissioner, SDMC for resolving and his decision will be final.

This issues in supersession of all past guidelines etc.

This issues with the approval of Competent Authority.


Dy. Director Hort. (HQ)
South D.M..C.

Dr. ALOK SINGH
Dy. Director Hort. (HQ)
South Delhi Municipal Corporation

Copy to :-

1. Secy. to Cm. for kind information of the Commissioner, SDMC, NDMC & EDMC.
2. All Additional Commissioners, SDMC.
3. Director Hort./EDMC for information and necessary action regarding formal approval of policy, rates etc. in respect of booking of parks of EDMC.
4. Director Hort./NDMC for information and necessary action regarding formal approval of policy, rates etc. in respect of booking of parks of NDMC.
5. All Dy. Commissioners, SDMC, NDMC & EDMC.
6. Chief Director, IT for necessary action, as booking is done through CSB, therefore, necessary changes please be effected immediately.
7. All Dy. Directors Hort./SDMC for necessary action.

Copy forwarded for favour of information to :-

1. Hon'ble Mayor, SDMC.
2. Hon'ble Dy. Mayor, SDMC.
3. Hon'ble Chairman, Standing Committee.
4. Hon'ble Deputy Chairman, Standing Committee.
5. Hon'ble Leader of the House.
6. Hon'ble Leader of the Opposition.
7. Hon'ble Chairman, Garden Committee.
8. Hon'ble Deputy Chairman, Garden Committee.

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ANNEXURE-I**Parks in Zone : Najafgarh Zone**

| S. No. | Park Name & Address | Area (in Acre) | Category | Park Ground Rent (Rs) | Security Deposit (Rs) | Cleaning Charges (Rs) | License Fee (Rs) | Service Charges (Rs) |
|--------|--|----------------|----------|-----------------------|-----------------------|-----------------------|------------------|----------------------|
| 1 | <u>FS/NGZ/146/1</u> Park on 60 Rd near Shiv Mandir Sadh nagar | | G | 4000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |

Parks in Zone : Central Zone

| S. No. | Park Name & Address | Area (in Acre) | Category | Park Ground Rent (Rs) | Security Deposit (Rs) | Cleaning Charges (Rs) | License Fee (Rs) | Service Charges (Rs) |
|--------|---|----------------|----------|-----------------------|-----------------------|-----------------------|------------------|----------------------|
| 1 | <u>FS/SZ/192/1</u> Ch. Gulab Singh Park Garhi Jharia Maria | 0.72 | CD | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 2 | <u>FS/CNZ/194/1</u> Park near mini mkt. East of Kailash | 0.72 | CD | 4000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 3 | <u>FS/CNZ/165/1</u> Park P-20, Jangpura ext | 0.4 | CD | 4000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 4 | <u>FS/CNZ/158/1</u> Park opp community hall behind h no 187, Kilokri village | 0.68 | E | 4000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 5 | <u>FS/CNZ/206/1</u> Park opp B 352, dda market, New Friends Clv. | 0.51 | A | 4000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 6 | <u>FS/CNZ/193/1</u> Park between Mpl. School Near Community centre, Sri Niwas puri | 0.78 | CD | 4000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 7 | <u>FS/CNZ/190/1</u> Park opp E-903, C R Park | 1.36 | CD | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 8 | <u>FS/CNZ/196/1</u> Park tanki wala dda janta flats between J-1 & J-4, Kalkaji | 0.44 | CD | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 9 | <u>FS/CNZ/196/3</u> Park dda flats opp gurudwara Kalkaji | 0.5 | CD | 4000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 10 | <u>FS/CNZ/196/4</u> Park (munjal 1.22 road site) betw 08een Block 0.643 & 4, Kalkaji ext | 0.94 | CD | 4000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 11 | <u>FS/CN0.76Z/196/2</u> Park opp govind puri K block, gali no 1, Kalkaji | 1.22 | CD | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 12 | <u>FS/CNZ/156/2</u> Park block 2, Nehru nagar | 0.8 | E | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 13 | <u>FS/CNZ/208/1</u> Park near community centre pkt C-418, Sarita vihar | 0.64 | CD | 4000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 14 | <u>FS/CNZ/190/2</u> Taxi stand wala park opp f-1186, Chitranjan park | 0.26 | CD | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 15 | <u>FS/CNZ/207/1</u> Bakayan Wala Park C-32, Kotla Mubarkpur | 0.76 | E | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |

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Parks in Zone : South Zone

| S. No. | Park Name & Address | Area (in Acre) | Category | Park Ground Rent (Rs) | Security Deposit (Rs) | Cleaning Charges (Rs) | License Fee (Rs) | Service Charges (Rs) |
|--------|--|----------------|----------|-----------------------|-----------------------|-----------------------|------------------|----------------------|
| 1 | FS/SZ/163/1 Park B-4/69 B-4/69, Safdarjung enclave | 1.25 | B | 25000.00 | 10000.00 | 1000.00 | 1000.00 | 10.00 |
| 2 | FS/SZ/164/1 Park behind Father Angle School, Gautgam nagar | 1.45 | D | 25000.00 | 10000.00 | 1000.00 | 1000.00 | 10.00 |
| 3 | FS/SZ/191/1 Maruti Mane block Asian Village, Asian Village | 2.91 | A | 25000.00 | 10000.00 | 1000.00 | 1000.00 | 10.00 |
| 4 | FS/SZ/163/2 Park opp h no 130, Humanyun pur | 1.0 | E | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 5 | FS/SZ/191/2 Park h on 210, Opp MCD Sch., Shahpur Jat village | 0.17 | E | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 6 | FS/SZ/191/3 Park near Hr. sec. Sch. Shah pur jat | 0.45 | E | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 7 | FS/SZ/161/1 Park opp F-8/8 opp F-8/8, Malviya nagar | 0.45 | C | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 8 | FS/SZ/169/1 Central park, ber sarai village | 1.7 | B | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 9 | FS/SZ/168/1 H block park H block, near Rama Mandir Nanak pura | 1.25 | D | 4000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 10 | FS/SZ/164/2 Park, Masjid Moth Village | 0.8 | E | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 11 | FS/CNZ/192/1 Park near gurudwara E block Greater kailash II | 2.78 | B | 25000.00 | 10000.00 | 1000.00 | 1000.00 | 10.00 |
| 12 | FS/SZ/180/1 Park Arya Samaj Mandir, Madangir Village | 1.56 | G | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 13 | FS/SZ/182/1 Central park H Block, Dakshin Puri | 1.28 | G | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 14 | FS/SZ/178/1 Baba Ram Dev Park Tigri | 0.81 | G | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |

Parks in Zone : West Zone

| S. No. | Park Name & Address | Area (in Acre) | Category | Park Ground Rent (Rs) | Security Deposit (Rs) | Cleaning Charges (Rs) | License Fee (Rs) | Service Charges (Rs) |
|--------|--|----------------|----------|-----------------------|-----------------------|-----------------------|------------------|----------------------|
| 1 | FS/WZ/101/1 Park A Block, Opp C C Vishal Encl., Tagore Garden | 0.72 | E | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 2 | FS/WZ/57/1 Park Between B2- B4, Paschim Vihar | 0.98 | E | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 3 | FS/WZ/107/1 Park Nr. A-286, J J Colony, Choukhandi | 0.43 | E | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 4 | FS/WZ/57/2 Dushera Park B-3, Paschim Vihar | 1.96 | F | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 5 | FS/WZ/104/1 Dushera Park Opp h no 159, Paschim Puri | 0.66 | D | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 6 | FS/WZ/114/1 Ramleela Ground Ashok Nagar | 0.507 | E | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |

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|----|--|---------------|---|----------|----------|---------|---------|-------|
| 7 | <u>FS/WZ/107/2</u> Park B Block, Opp Works Dept. Store J J Colo, Choukhandi | 0.43 | F | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 8 | <u>FS/WZ/104/2</u> Mazar Wala Park Pkt 3, Paschim Puri | 1.737 | E | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 9 | <u>FS/WZ/103/1</u> Dispensary Wala Park Opp H No 364, Paschim Puri | 0.746 | E | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 10 | <u>FS/WZ/103/2</u> Traffic Training Park No 2, Nr. Children Park, Punjabi Bagh | 1.99 | D | 25000.00 | 10000.00 | 1000.00 | 1000.00 | 10.00 |
| 11 | <u>FS/WZ/112/1</u> Park 8 Block Main Market, Subhash Nagar | 1.89 | E | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 12 | <u>FS/WZ/124/1</u> Park Dushera Ground F Block, Opp Rajdhani Tent House Lown N, Vikas puri | 1.05 | D | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 13 | <u>FS/WZ/124/2</u> Park Dushera Ground F Block, Opp F1 & F2 Lawn No 2, Vikas puri | | | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 14 | <u>FS/WZ/124/3</u> Park Dushera Ground F Block, Opp Janta Flats, Vikas puri | 1.05 | E | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 15 | <u>FS/WZ/107/3</u> Park Opp Gray Building School, Chand Nagar, Khayala | 0.24 | F | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 16 | <u>FS/WZ/111/1</u> Beri Wala Bagh J Block, Subhash Nagar | 0.78 | E | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 17 | <u>FS/WZ/123/1</u> Park AG-1, L type park, Vikas puri | 2.47 | E | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 18 | <u>FS/WZ/112/2</u> Chatri Wala Park 2 Block, Subhash Nagar | 1.33 | C | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 19 | <u>FS/WZ/104/3</u> Park NHP, Madipur Village | 0.69 | C | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 20 | <u>FS/WZ/102/1</u> Park Opp B 1/346, J J Colony, Raghubir Nagar | NOT BOOKED | | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 21 | <u>FS/WZ/102/2</u> Central Park M Block, J J Colony, Raghubir Nagar | 0.22 | F | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 22 | <u>FS/WZ/105/1</u> J-11 Block Park Rajouri Garden (Super Bazar Wala) , Rajouri Garden | 2.2 | E | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 23 | <u>FS/WZ/105/2</u> Park J-8 Block, In front of School, Rajouri Garden | NOT BOOKED | | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 24 | <u>FS/WZ/124/4</u> Park Opp C-95 Group I, J J Colony, Hasthaal | 1.17 | G | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 25 | <u>FS/WZ/107/4</u> Park Opp H No 212, B Block J J Colony, Khayala | 0.23 | E | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 26 | <u>FS/WZ/113/1</u> Park Nr. A-57, Vikas puri | NOT BOOKED | | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 27 | <u>FS/WZ/112/3</u> Park 2/327, Subhash Nagar | 2.95 | E | 8000.00 | 5000.00 | 1000.00 | 500.00 | 10.00 |
| 28 | <u>FS/WZ/103/3</u> Lawn No 1 Adj Ring Road Panjabibagh Opp T.T Park | 1.99 | D | 25000.00 | 10000.00 | 1000.00 | 1000.00 | 10.00 |

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ANNEXURE-IIGuidelines for booking :-

1. Parks will be booked for Private Functions 10 days in a month. There will be no such bar for non park sites.
2. The rate of booking of parks/non park site will be valid if booking is made within three months prior to the date of function. If booking of park/non park site is made much in advance then following rates will be charges :-
 - (i) If made within 3-6 months in advance, double of booking charges.
 - (ii) If made within 6-9 months in advance, triple of booking charges.
 - (iii) If made within 9-12 months in advance, four times of booking charges.

Booking Procedure :-

3. The booking will be done at CSB Counter.
4. For booking a park the consent of the Area Councilor or the consent of Honorable Mayor is required.
5. The consent of the Area Councilor/Mayor will be valid for five days for a particular date of booking and if the applicant does not get the booking done in five days then the site (place of function) would be given to other needy applicant.
6. If available for booking, the citizen has to submit the booking amount (includes park rent, license fees, refundable security charges, cleaning charges and service tax) and necessary documents to CSB operator.
7. The SDMC Staff (Horticulture or UDC) posted in CSB, will check all the documents and will recommend to CSB Supervisor for booking.

8. Documents :-

- (i) Affidavit of Rs.10/-.
 - (ii) ID Proof (includes PAN Card / Voter's ID Card / Passport / License / Ration Card / Aadhar Card.
 - (iii) Invitation Card.
 - (iv) Demand Draft in favour of the Commissioner, SDMC for security deposit (refundable).
 - (v) Photographs of bride and groom.
 - (vi) Consent / NOC of the area Councilor / Hon'ble Mayor.
9. G-8 will be issued and park is booked.
 10. The parks may be booked for holding the marriage or other functions of son /daughter / real sister / real brother of the SDMC staff free of rent. He/She will have to deposit Security Deposit, License fee and Cleaning charges. He/She will deposit all the required documents as mentioned at Sl.No.8 above alongwith a recommendation letter from his / her Head of the Department.

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11. Security Deposit will be taken in the form of Demand Draft in favour of the Commissioner, SDMC. The security will be released in full or in part after successful completion of the function within 15 days by the Dy. Director(Hort.) of the zone.

12. Refunds

The refund will be done by the Deputy Director Horticulture (DDH) of the zone.

Refunds can be made for :-

- a. Cancellation of Booking.
- b. Security Deposit Refund

Any request for postponement / advancement of booking made would be treated as cancellation.

13. Methodology for Cancellation of Booking

- a. Citizen will apply to Zonal DDH/AO for cancellation.
- b. The original G-8 and ID proof submitted at the time of booking, needs to be submitted.

Guidelines / Rules for Cancellation refund

- a. If cancellation done within 7 days of function date (function date excluded)
 - i. Refund 100% Security Deposit
 - ii. Refund 25% Park Rent
 - iii. Refund 100% Cleaning Charges
- b. If cancellation done in more than 7 days of function date
 - i. Refund 100% Security Deposit
 - ii. Refund 100% Park Rent
 - iii. Refund 100% Cleaning Charges

14. Methodology for Security Deposit Refund

- a. The citizen has to submit an application alongwith G-8 Receipt issued at the time of booking to the Zonal DDH.
- b. Application should be in the name of Deputy Director Horticulture of the Zone.
- c. If MCD has to recover any damage etc. from the security amount then the concerned Section Officer of the MCD will have to submit a report to the Dy. Director (Hort.) concerned within seven days from the date of completion of function and which will be processed by the DDH immediately. If no such report is furnished by the concerned Section Officer within seven days to the DDH concerned then it will be released to the party. If later on due to non-submission of report of Section Officer


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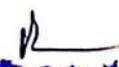


any damages are found the same will be recovered from the salary of the concerned Section Officer.

- d. To Collect the demand draft from Dy. Director Horticulture of zone within 15 days.


Dr. ALOK SINGH
Dy. Director Hort. (H.O)
South Delhi Municipal Corporation




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The services of Badella Village from DDA Horticulture Divi 3 to MCD Horticulture West Zone Division II. vide letter No. DOH/AE/T/23/2958 dt 1.9.87 has been taken over the charge details as under :-

Abstract

1. No of Posts = 572
2. Area of Posts = 9.44 Acre
3. No of Grills = 808 Nos.
4. No of MS grill = 22.15
5. No of Trees = 820
6. No of Shrubs = 377
7. No of Tree guards = 183 - Broken Condition
8. No of Angle Iron = 65 Nos.
9. No of Tubewell = 3 Nos.
 2 Nos in working condition
 1 No out of order.
10. Area of Green strip = 727.65 Sq mt
11. Encroachment = Tuggles of labour of Contractors.
 Area = 2255 sq mt
12. Pipe line in the posts = 474 mt

Taken over
 18.9.87

(Shri. Keemthi Lal Jaiswal)
 S.O. M.C.D.

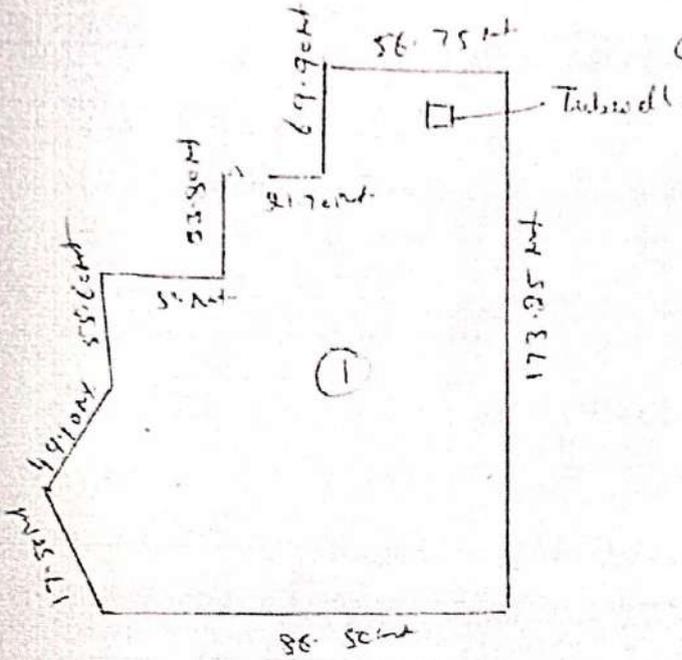
Handed over
 18/9/87

(Shri. Prag)
 S.O. DDA.

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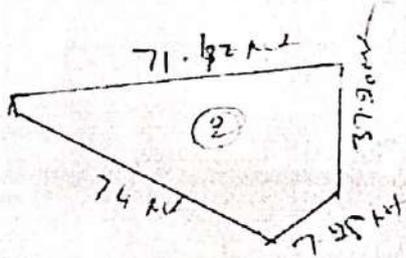
Detail of Parks at Baddala Village

37
①



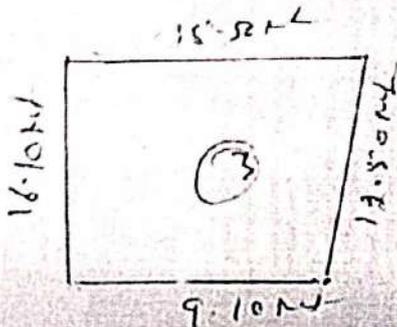
Opposed to Baddala Vikaspur

- Area - 14077.14 Sqmt
- Gravel - 310 M
- Trees - 618 M
- Shubs - 1000
- MIS grill - 4 M
- Tubwell - 1 No.



Opposed to Site 4 - Vikaspur

- Area - 2186.19 Sqmt
- Gravel - 98 M
- Trees - 210
- MIS grill - 2 M



Opposed to Site 4 - Vikaspur

- Area - 174.46 Sqmt
- Gravel - 32 M
- Trees - 2 M
- Shubs - 13 M

10/11/18
18-9-8

[Signature]
18/9/18

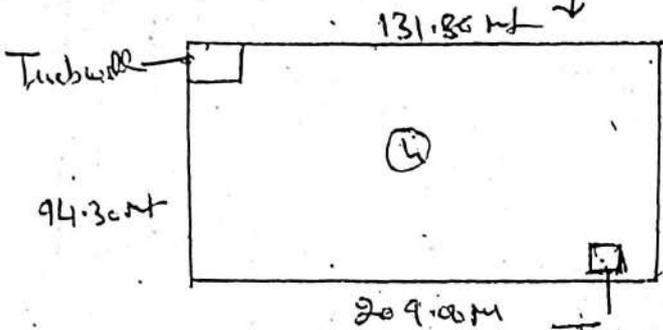
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Handed over D. 324 MCD cond. 18.9.1987

2

Dust horn ground.

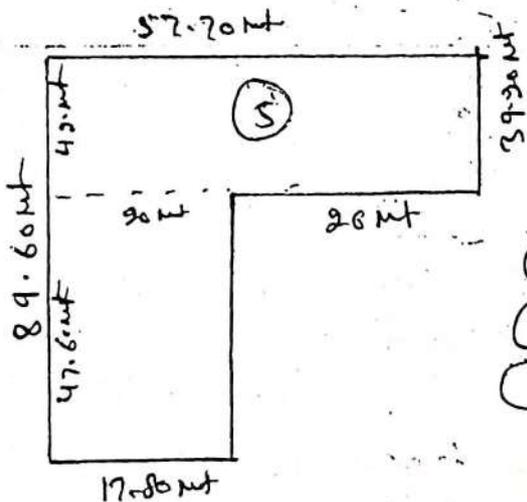
38



Opposit F-Block Vikaspur

- ① Area - 18832.92 Sq mt
- ② Grille - 284 m
- ③ M/S grille - 14 "
- ④ Trees - 60 "
- ⑤ Shut - 241 "
- ⑥ Tree ground - 53 M 800 Ka
- ⑦ Encroachment - 2255 Sq mt
L = 41 mt, W = 55 mt
- ⑧ Tubewell - 2 nos.

1 No. in working order with one room
1 No. only Bore without room,



Opposit F-Block Vikaspur

- ① Area - 2951.83 Sq mt
- ② Grille - 84 M
- ③ M/S grille - 2 M
- ④ Length without = 107.20 mt
grille/encroachment

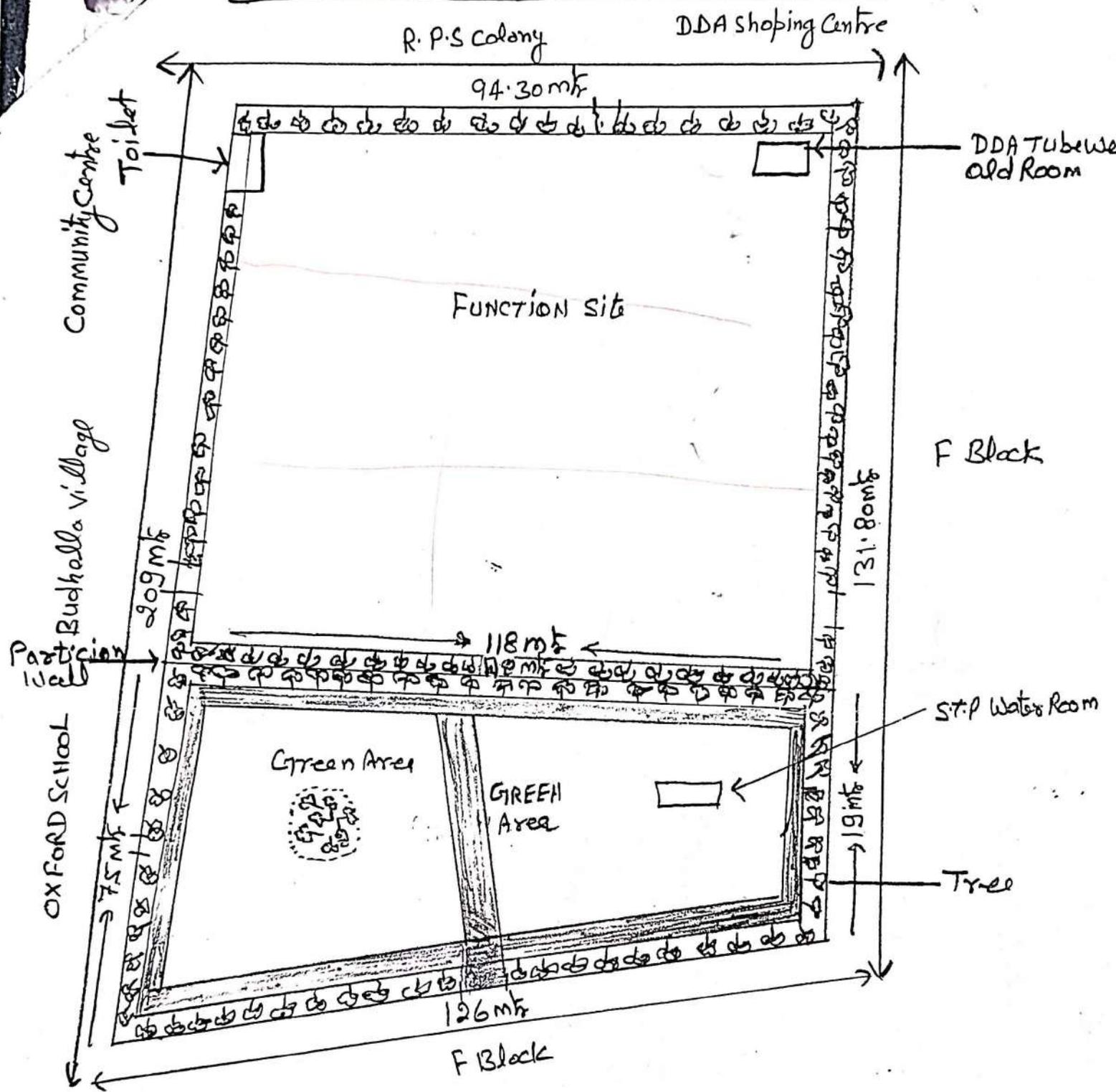
⑩ Tulla
18-9-87

J. D. S.
18/9/87

(S.C. Hostu)

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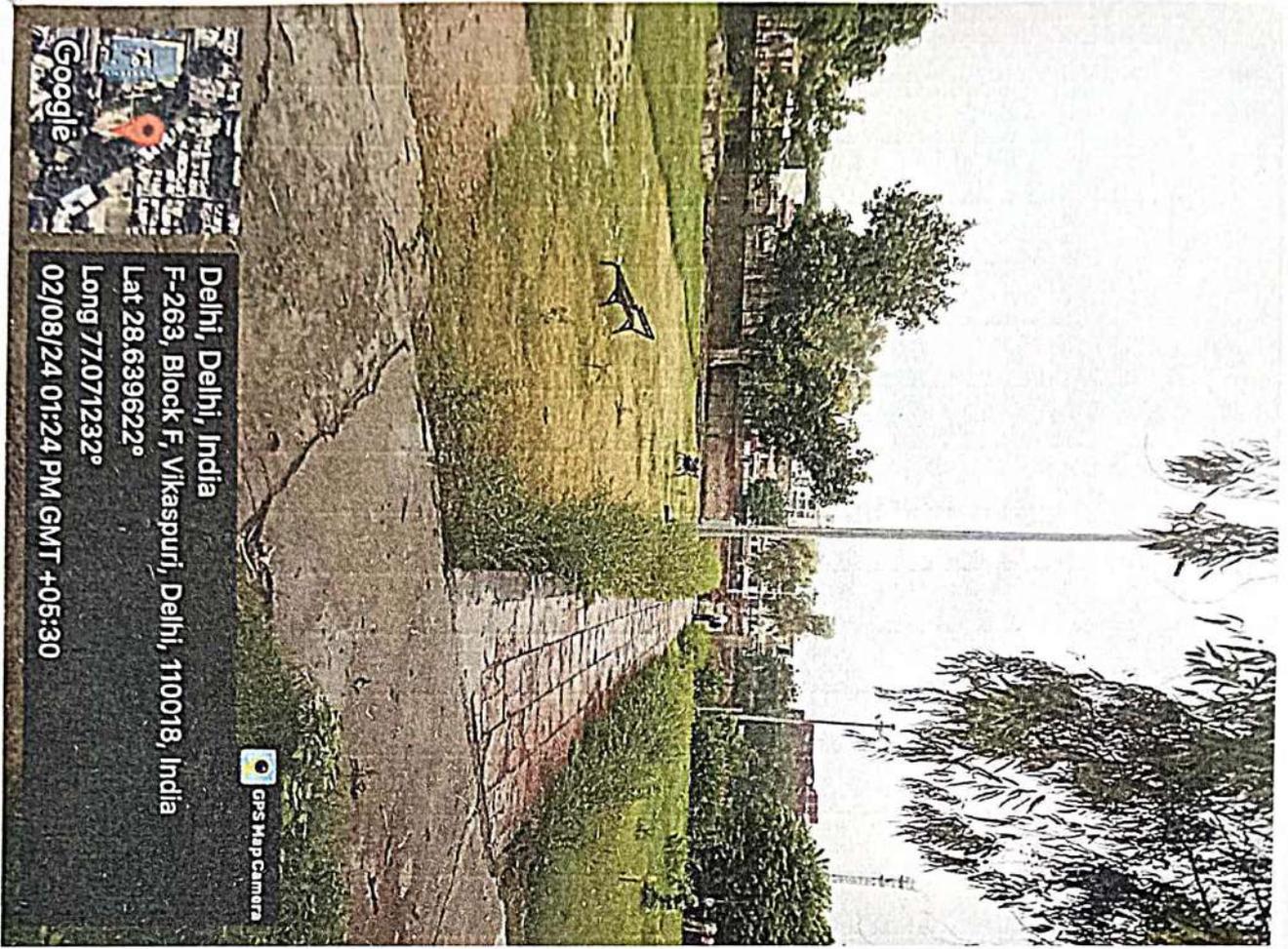
Rough Sketch 325 Dushera Ground Park Vikas Pur 39

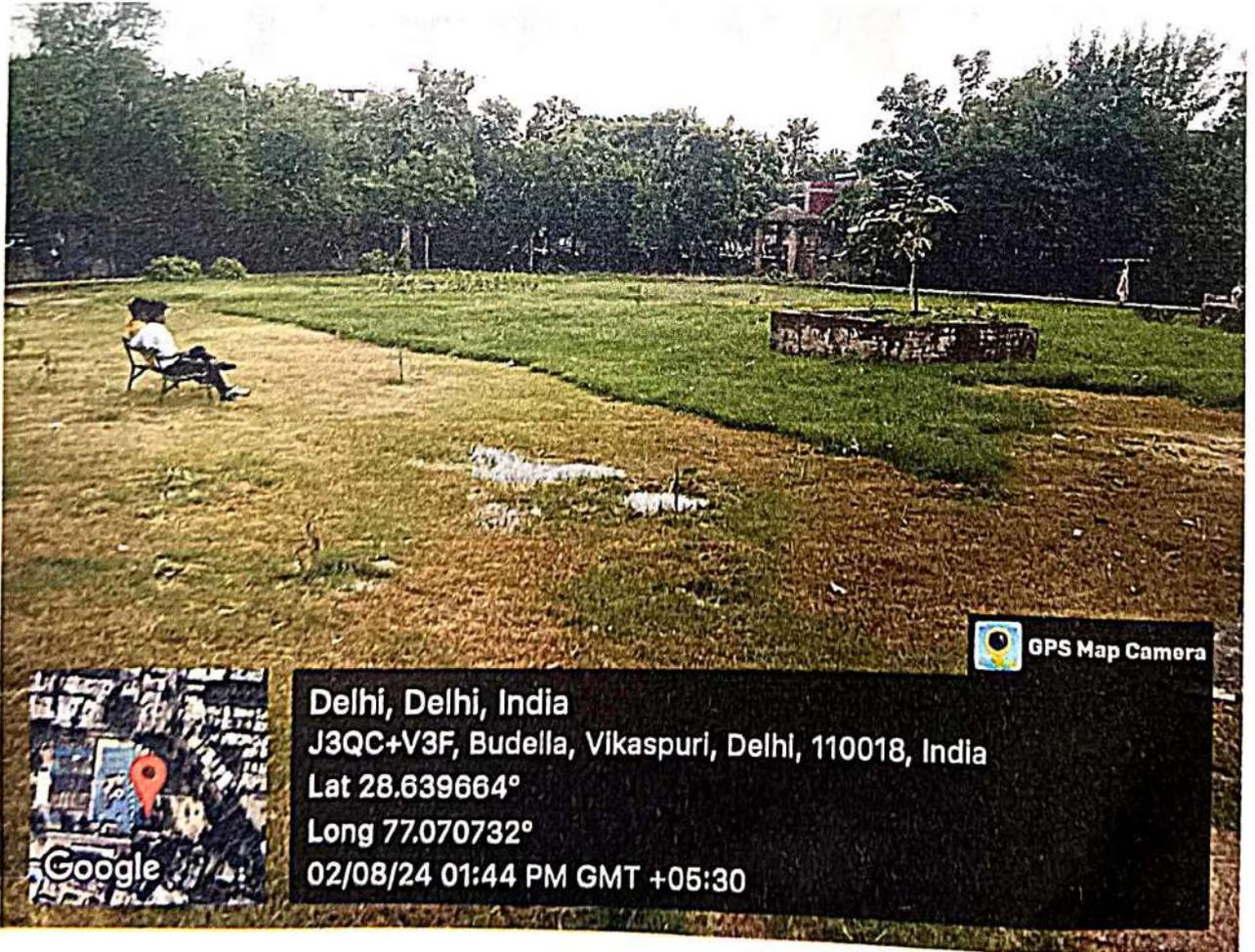


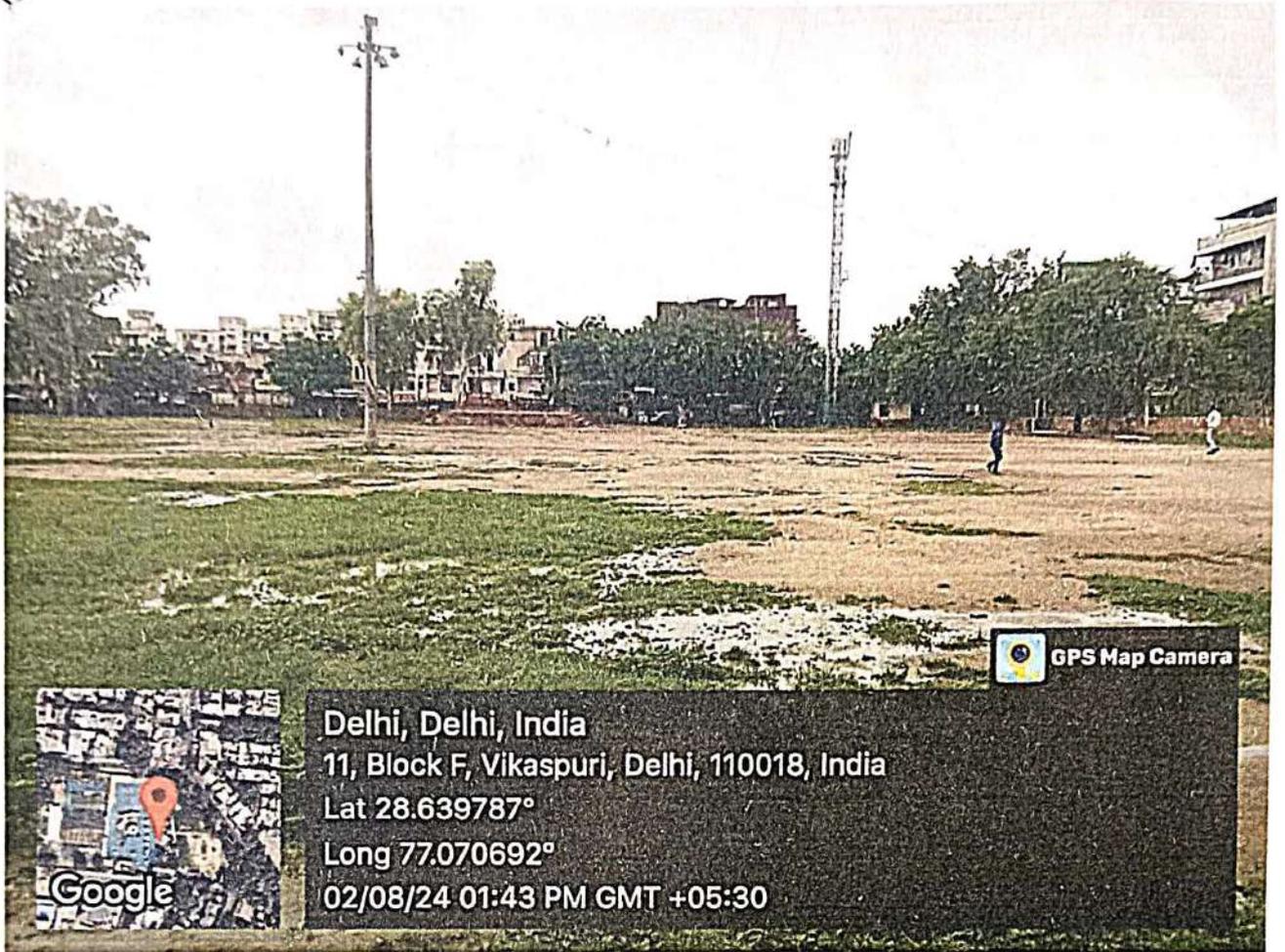
Total Park Area = 18,832.92 Sqm
 Function site Area = 13098.91 m²
 Green Area = 5,734 m²
 Function site Area = Periferi Plantation done.

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15/7/24
 S/H



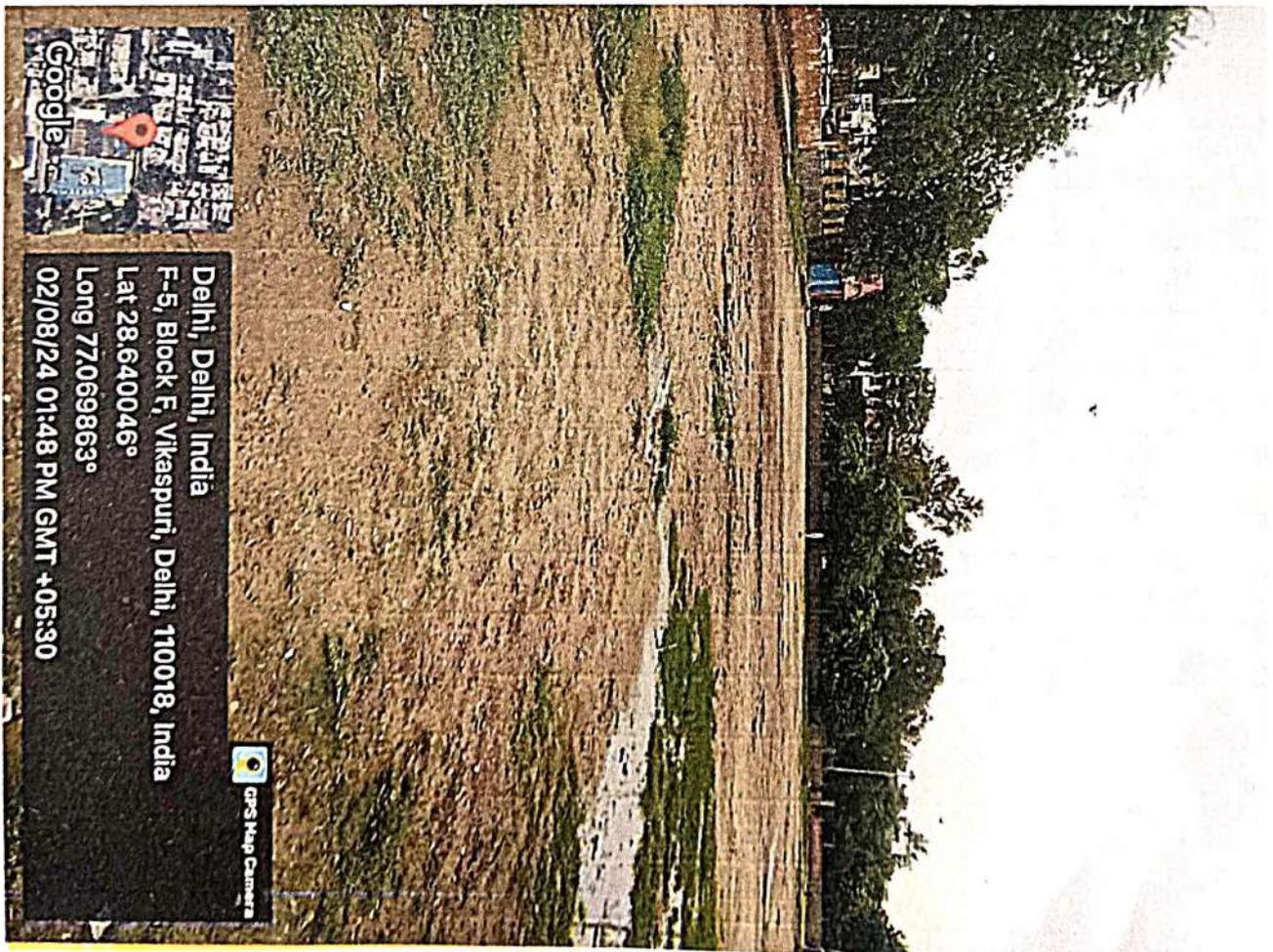




 GPS Map Camera

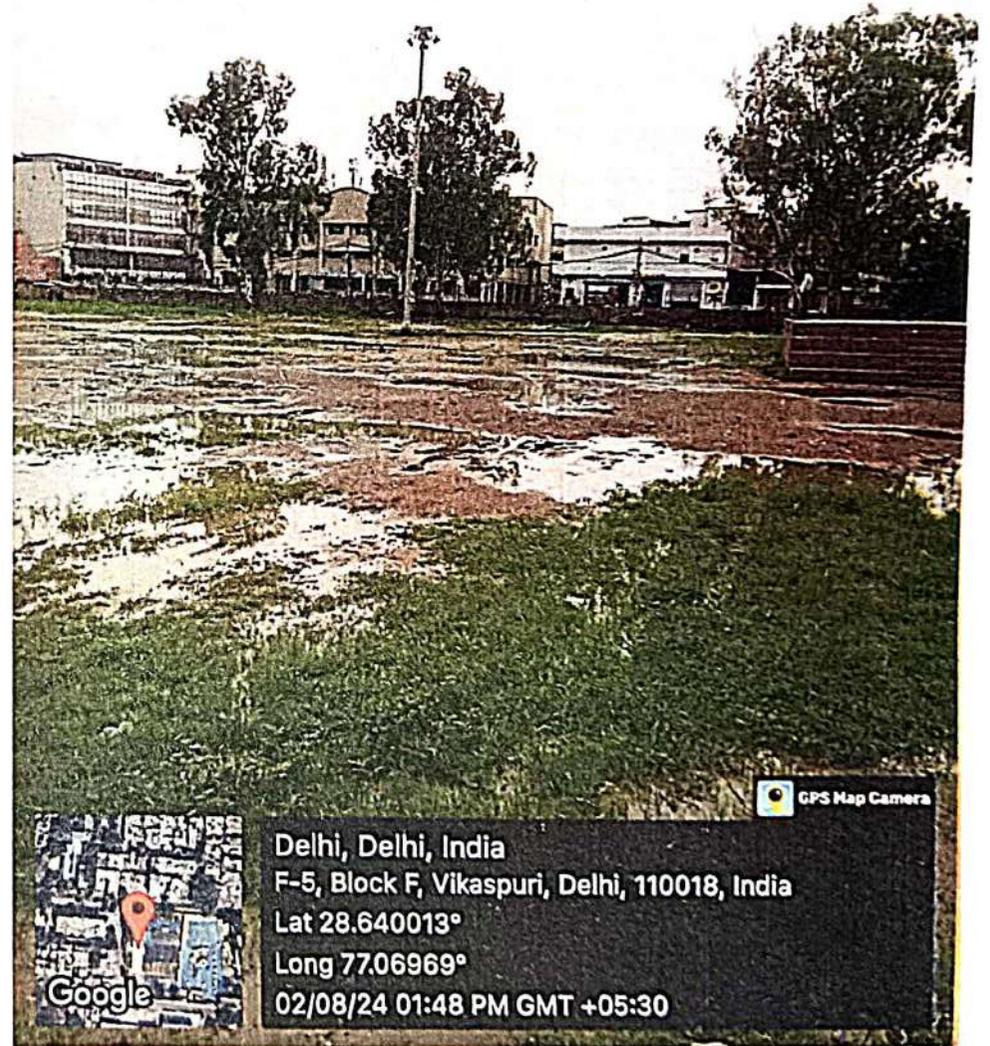
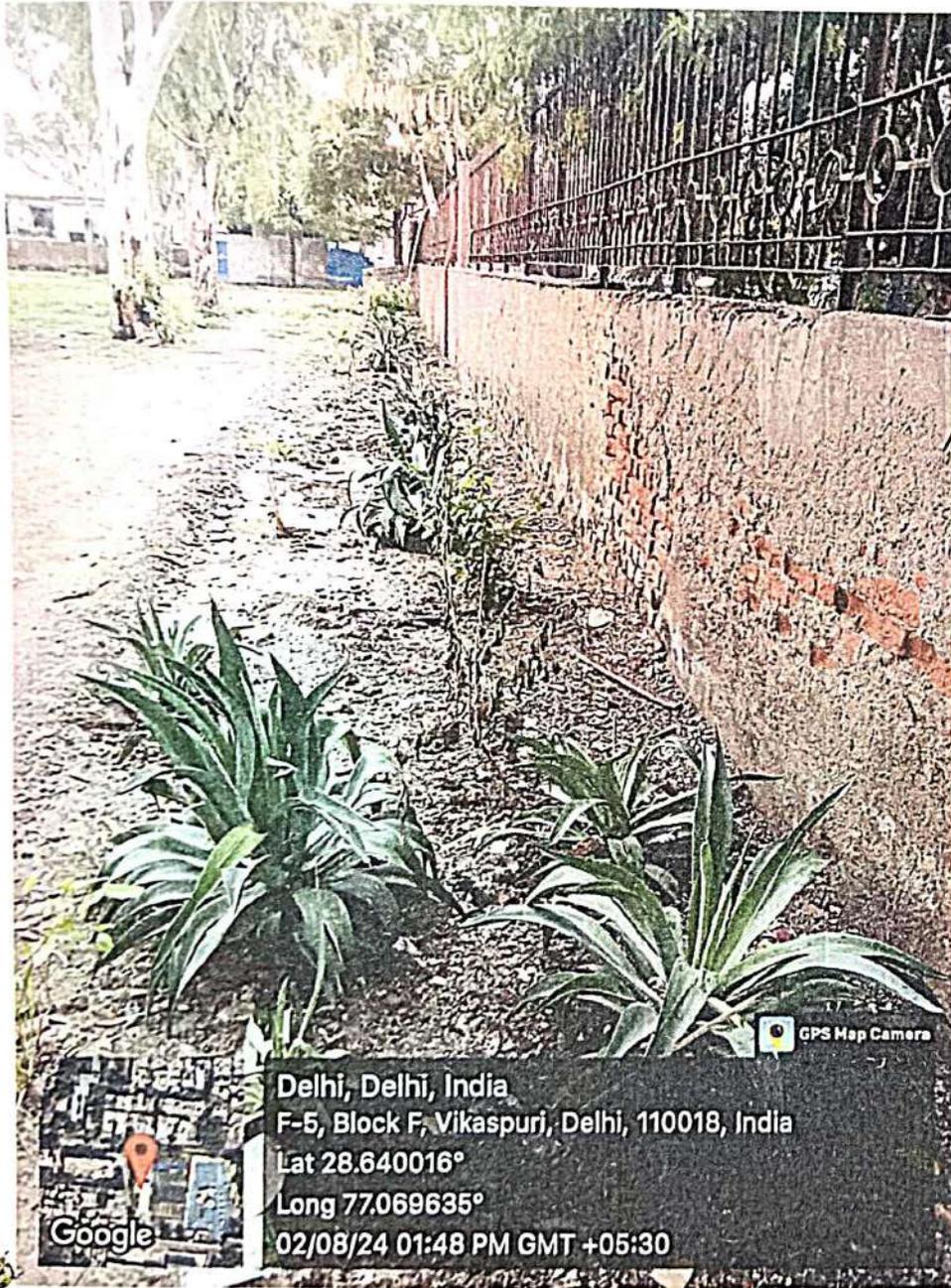


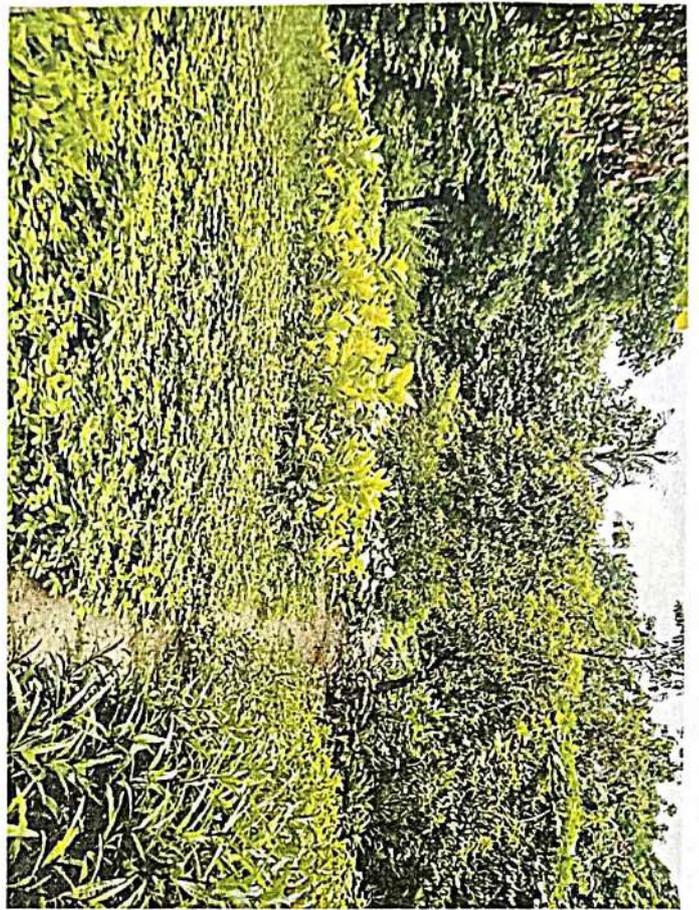
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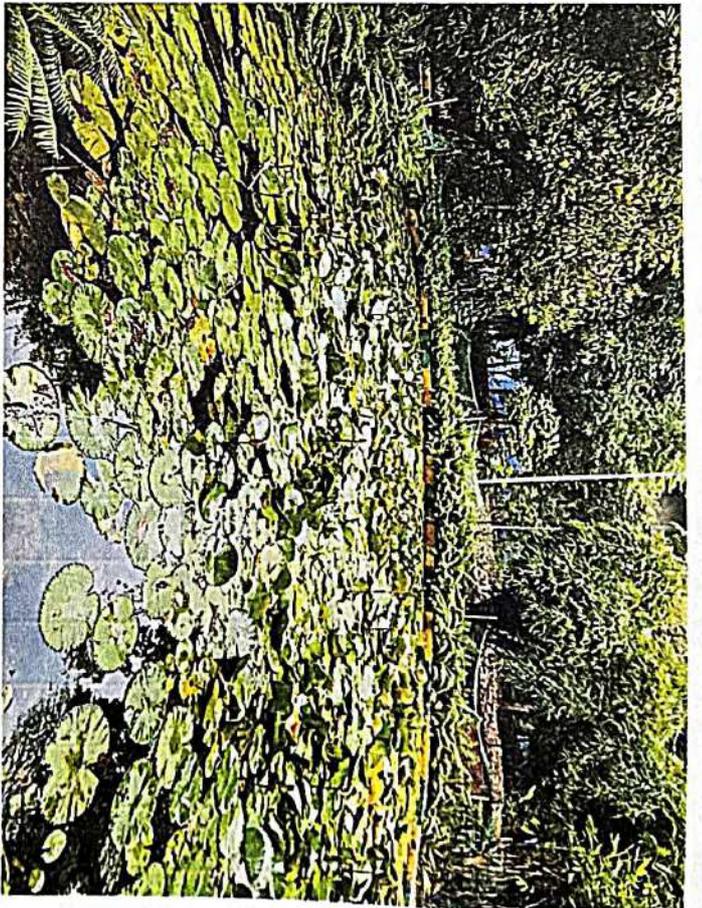
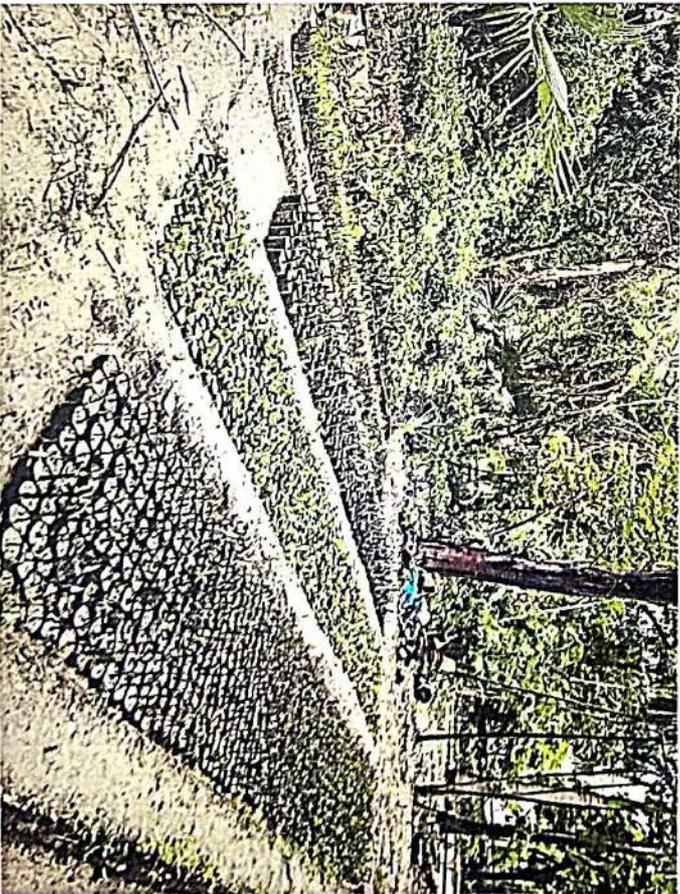
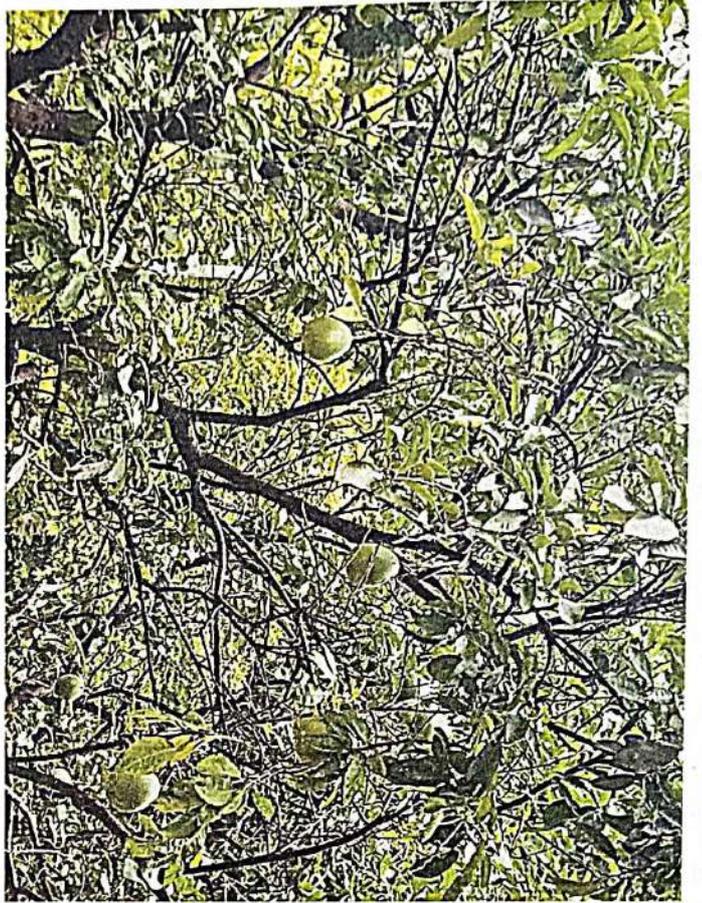
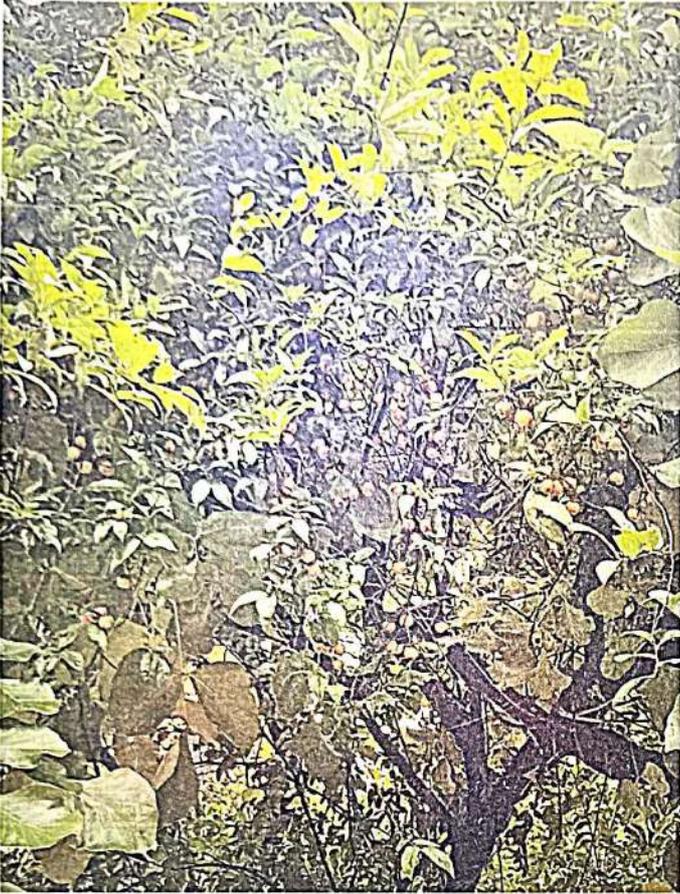


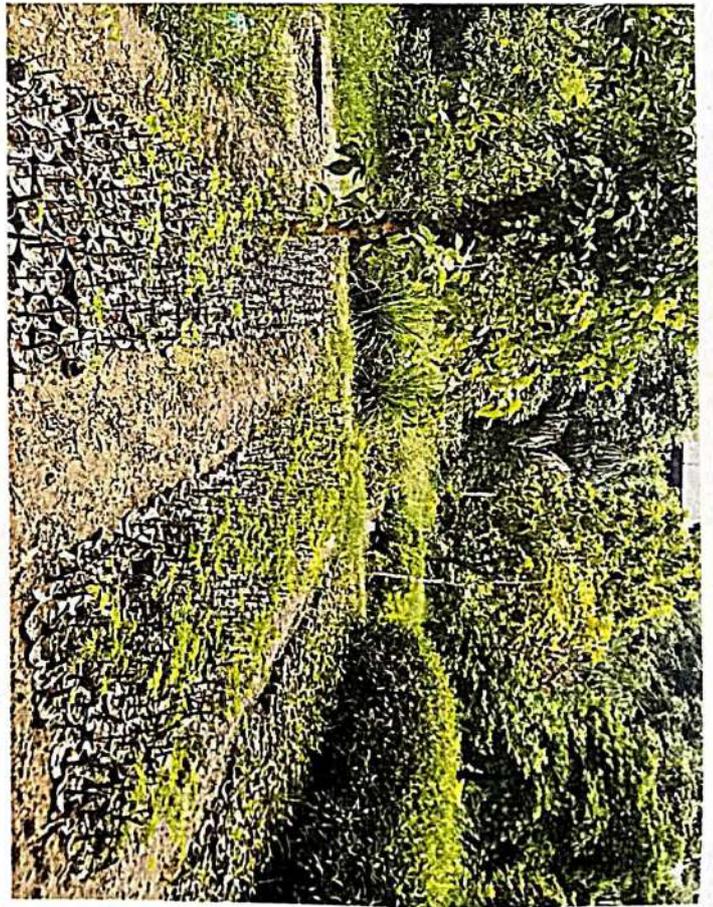
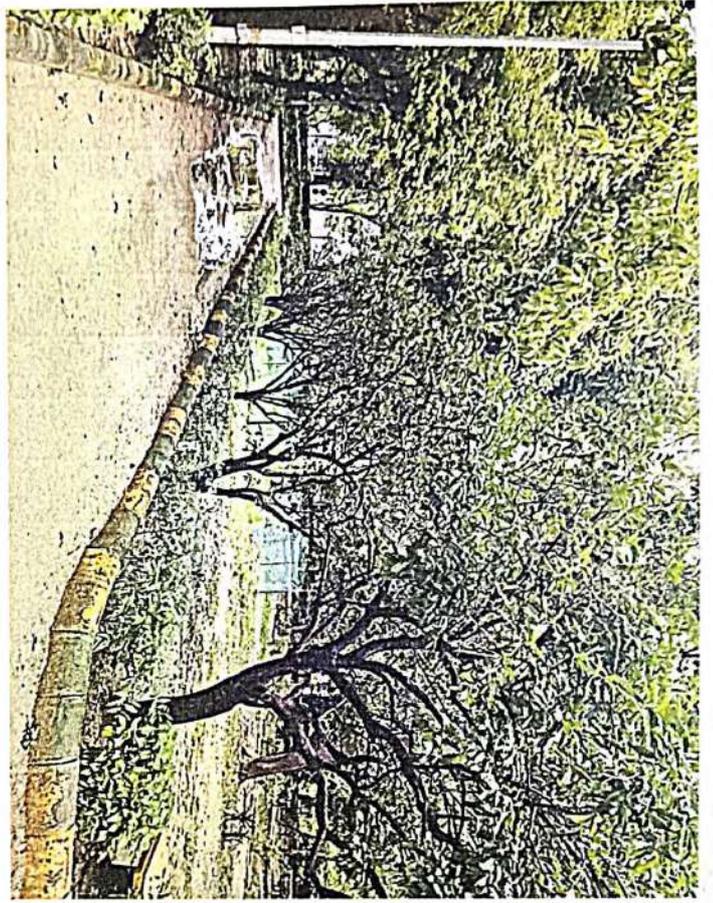
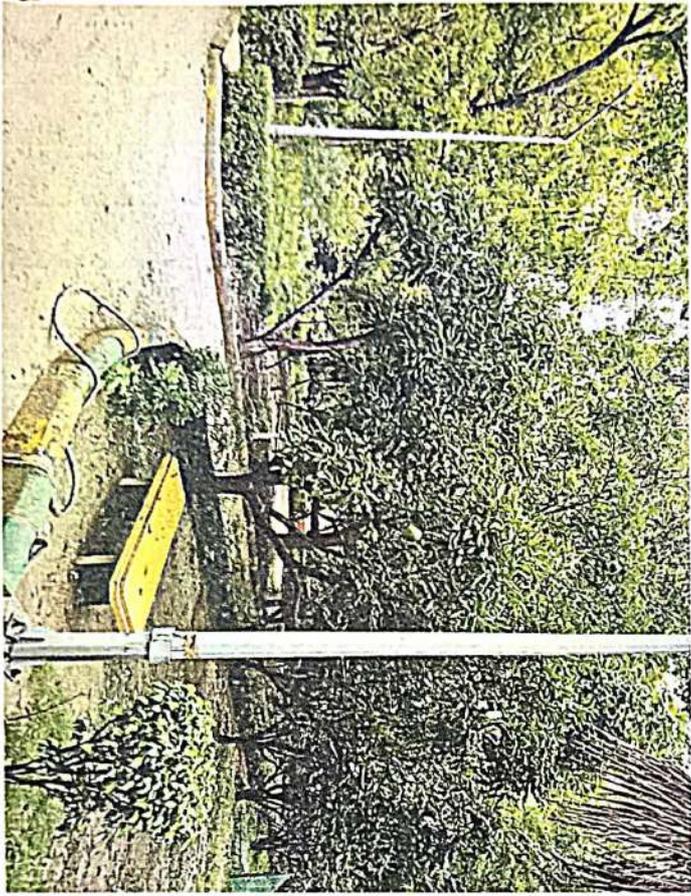
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 GPS Map Camera











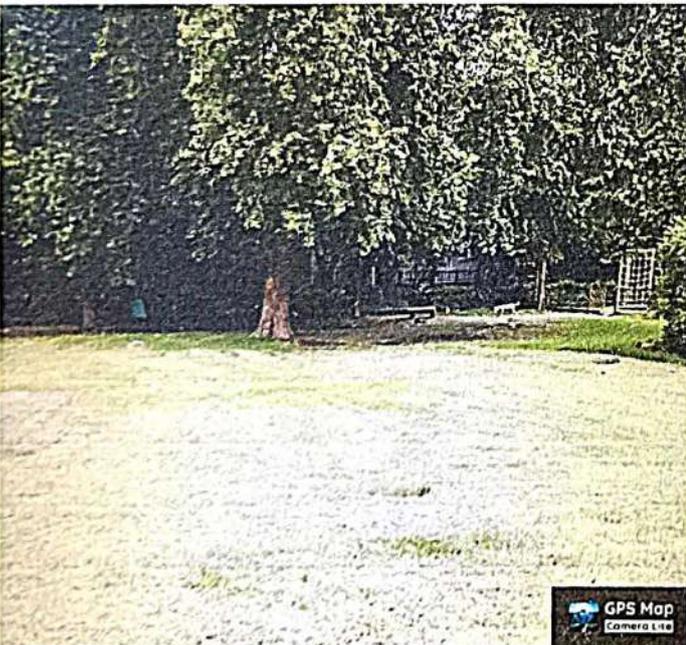
E-3, Block E, Rajouri Garden, Delhi, 110027, India

| | |
|-------------------|------------------------|
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| GMT 09:04:53 AM | Friday, 08.02.2024 |



24, near Madhav Park, Basant Lok, Vasant Vihar, New Delhi, Delhi, 110057, India

| | |
|-------------------|------------------------|
| Latitude | Longitude |
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| Local 02:31:41 PM | Altitude 163.36 meters |
| GMT 09:01:41 AM | Friday, 08.02.2024 |



F-2, near Bindra park, Block D, Rajouri Garden Extension, Rajouri Garden, New Delhi, Delhi, 110027, India

| | |
|-------------------|------------------------|
| Latitude | Longitude |
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| Local 02:35:00 PM | Altitude 168.64 meters |
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F-2, near Bindra park, Block D, Rajouri Garden Extension, Rajouri Garden, New Delhi, Delhi, 110027, India

| | |
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